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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016

State of Karnataka
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19. proof of service

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PLACE: NEW DELHI

DATE: 25.07.2019

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
AT BANGALORE

Original Application No.606 of 2018

BETWEEN:

.... PETITIONERS

AND:

CPCB & OTHERS

.... RESPONDENTS

**AFFIDAVIT FILED BY THE CHIEF SECRETARY TO
GOVERNMENT OF KARNATAKA – RESPONDENT**

I, T M Vijay Bhaskar , S/o Late Sri. T.R. Mahadeva Naidu aged about 58 years, working as Chief Secretary, Government of Karnataka, do hereby solemnly affirm and State on oath as follows :-

1. I submit that I have been working as Chief Secretary, GOK since **July 2018** and in my official capacity and as verifiable from official records maintained with Government of Karnataka, I am familiar with the facts of the case and hence I am swearing to this Affidavit.
2. I respectfully submit that based on the directions of this Hon'ble Tribunal, I ensured coordination with various departments of Government of Karnataka and based on the information provided by such departments, I depose the present affidavit.
3. I respectfully submit that the directions of the Hon'ble Tribunal with respect to OA 606/2018 are being adopted in both Urban & Rural areas of the State.



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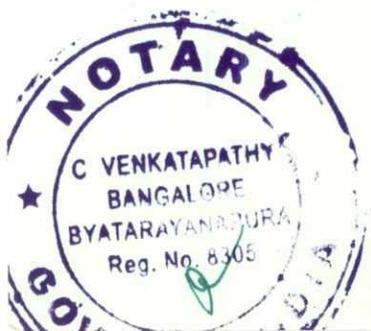
4. I respectfully submit the abstract of the implementation status of Solid Waste Management (SWM) ,Plastic Waste Management (PWM), Biomedical Waste Management (BMW) Rules 2016 in 279 Urban Local Bodies (6635 wards), 6022 Gram Panchayaths & 23,259 Health Care facilities along with implementation status of other issues mentioned in Hon'ble NGT order dated 24-4-2019 (page 19 , para 22 (a – h)) as under:

i. **Para 22(a):**

- I. SWM Rules 2016 compliance in **urban areas** is enclosed here with and marked as Annexure-R1.
- II. SWM Rules 2016 compliance in **rural areas** is enclosed here with and marked as Annexure-R2.
- III. SWM Rules 2016 compliance from Karnataka State Pollution Control Board is enclosed here with and marked as Annexure-R3.
- IV. PWM Rules 2016 compliance in urban areas is enclosed here with and marked as Annexure-R4.
- V. PWM Rules 2016 compliance from Karnataka State Pollution Control Board is enclosed here with and marked as Annexure-R5.
- VI. BMW Rules 2016 compliance in the State is enclosed here with and marked as Annexure-R6.
- VII. BMW Rules 2016 compliance by Karnataka State Pollution Control Board is enclosed here with and marked as Annexure-R7.



- ii. Para 22(b): Compliance to functioning of Committees constituted by this Order is enclosed here with and marked as Annexure-R8.
- iii. Para 22(c): Compliance to Hon'ble NGT order dated 20.09.2018 in the News Item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are critically polluted (OA No 673/2018) is enclosed here with and marked as Annexure-R9.
- iv. Para 22(d): Compliance to Status of functioning of Committees constituted in News Item published in "Times of India" authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clear Air in 102 cities released around Aug 15" dated 08.10.2018 is enclosed here with and marked as Annexure-R10.
- v. Para 22(e): Compliance to Status of Action Plan with regard to identification of polluted industrial clusters in O.A.No.1038/2018, news item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018 is enclosed here with and marked as Annexure-R11.
- vi. Para 22(f): Matter pertains to State of Odisha and West Bengal.
- vii. Para 22(g): Compliance to total amount collected from erring industries on the basis of 'Polluter Pays Principle', 'Precautionary Principle' and details of utilization of funds



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collected during the year 2018 is enclosed here with and marked as Annexure-R12.

viii. Para 22(h):

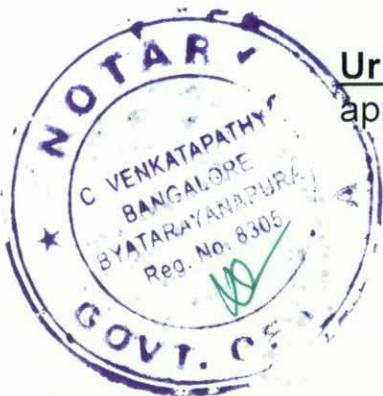
- i. Implementation of SWM – Rules 2016 in six model cities is enclosed here with and marked as Annexure –R13 (a)
- ii. Status of implementation of “Model Grama Panchayaths” is enclosed here with and status of implementation is marked as Annexure-R13 (b).

5. I respectfully submit that, a monitoring cell has been constituted to closely work with Chief Secretary and advice on the steps required to be taken for implementing orders of NGT and for improving the environmental parameters in the State. Office memo for constitution of monitoring cell is enclosed here with and is marked as Annexure –R14.

6. I respectfully submit that, the compliance to Hon’ble NGT order dated 24-4-2019 from various line departments is enclosed here with and is marked as Annexure-R15.

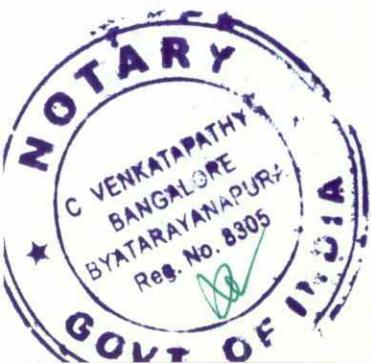
7. I respectfully submit that, several significant achievements/ initiatives have been taken up by the State of Karnataka in the fields of solid, plastic & biomedical waste management that are detailed below (addition to the achievements mentioned in 24-4-2019 affidavit submitted by the State to Hon’ble NGT) ;

Urban Development Department: Urban Karnataka generates approximately 11,085 tonnes of MSW



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- i. MSW collection efficiency has increased from **9866 (April -19) to 10,108 tonnes in July 2019.**
- ii. 100% Door to Door waste collection efficiency has **increased from 5605 wards (April- 19) to 6635 wards (July -19).**
- iii. 100% Source segregation efficiency has **increased from 1217 wards to 2729 wards.**
- iv. **Procurement of lands for establishing scientific processing and disposal** facility has increased from **205 to 215 ULBs.**
- v. About **3700 TPD** (3494 tonnes in April 2019) of MSW is **processed** yielding around **407 TPD** (370 tonnes in April 2019) of manure.
- vi. **Rs.102.5 Crs of SWM service charges collected** in the State (2018-19 & 2019-20 FY)
- vii. **Random inspections by Environmental officers** to validate field level implementation of SWM Rules 2016.
- viii. **Working strength of Environmental Engineers was 171 during April 2019, further 32 additional were recruited** to City Corporations, City Municipal Councils and Town Municipal Councils to oversee implementation of SWM Rules 2016.
- ix. Environmental Management & Policy Research Institute (**EMPRI**) **has been entrusted to evaluate the effectiveness of plastic ban and** implementation on waste management in BBMP as well as in other Corporations.
- x. **Study and preparation of legacy, recyclable and non-recyclable waste management plan** for the State has been taken up. Davanagere City Corporation has taken up initiation to process the legacy waste through private party and has generated revenue of Rs. 3.60 lakhs.
- xi. All the 279 ULBs have declared themselves as Open Defecation (ODF) Free cities, out of which **229 ULBs** have been **certified as OPEN DEFICATION FREE** by third party inspection agency.
- xii. **Tender invited** to finalise PMC for preparation of DPR for development of **55 Faecal Sludge & Septage Management (FSSM)** plants across the State.
- xiii. **2537** raids conducted, **2653 tonnes** of **banned plastic items** has been **seized** and Rs.19.60 Lakhs **fine** is collected (January- June 19).
- xiv. Detailed **letters** have been addressed to all Deputy Commissioners of the State on **1-3-2019 & 10-5-2019**, regarding the action to be taken up by the ULBs and District Administration to comply the Hon'ble NGT orders.
- xv. **VC Review meetings** : Review meetings in respect of compliance to NGT directions were held under the Chairmanship of **Chief Secretary, GoK** on **29-4-2019, 24-6-2019, 9-7-2019 & 16-7-2019,**



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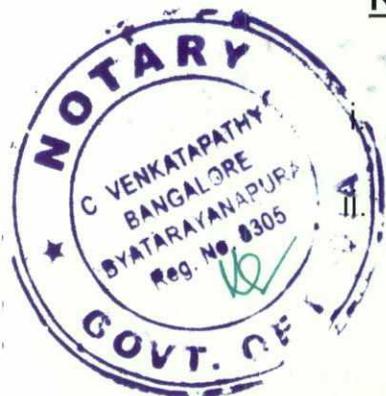
- xvi. Divisional Level SWM review Meetings were conducted on 4-5-2019 and 3-7-2019 under the Chairmanship of Principal Secretary, UDD and DMA respectively
- xvii. Draft **SWM Bye law** submitted seeking approval of the **Cabinet** .
- xviii. Draft **State SWM Policy and Strategy** is prepared
- xix. Rapid & extensive IEC activities in all ULBs are being conducted.
- xx. **Conducted Anti-littering campaigns** in ULBs.
- xxi. Bhalki, Pavagada, Madhugiri, Shivamogga Bagalkote, Kumta Ankola cities have started pipe/home composting.
- xxii. Electronic City Township Industrial Authority (ELCITA) is managing MSW and other wastes in a smart way scientifically.
- xxiii. Divisional Level Training Programme for Commissioners/Chief Officers/Health Officers has been conducted at Suvarna Soudha, Belgaum on 24.6.2019.
- xxiv. District Level/ULB level Training Programmes on implementation of SWM Rules 2016 have been held in association with EMPRI on 15-02-2019 and 4-6-2019.
- xxv. World Environmental Day was celebrated on 5-6-2019 at Raj Bhavan , Sri Vaju Bhai Wala , Hon'ble Governor, GOK graced the occasion under the slogan of MY WASTE - MY RESPONSITILY. About 1000 participants attended the program including representatives from NGOs and officials. General public attended and witnessed methods of decentralised composting.
- xxvi. As per the directions of NGT order dated 16-1-2019 State level review meetings have been held on 15-2-2019, 11-3-2019 and 5-4-2019. Divisional Level review meetings held are as follows;

Sl no	Place of the meeting	Date of the review meeting
1	Belagavi	15-3-2019 & 28.6.2019
2	Dharwad	1 st to 3 rd May 2019, & 29.6.2019
3	Ramanagara	8-5-2019
4	Mandya	18-5-2019
5	Tumkur	26-5-2019
6	Bidar	11.7.2019
7	Mysore	8.5.2019
8	Kalburgi	12.7.2019
9	BBMP	11 th , 14 th . 27 th & 29 th April 2019 & 14 th and 27 th May 2019

Rural Drinking Water & Sanitation Department (RDW&SD):

All Grama Panchyats (GP) attained Open Defecation Free status on 19th, November 2018.

Out of 349 SWM units approved, 102 units are functional



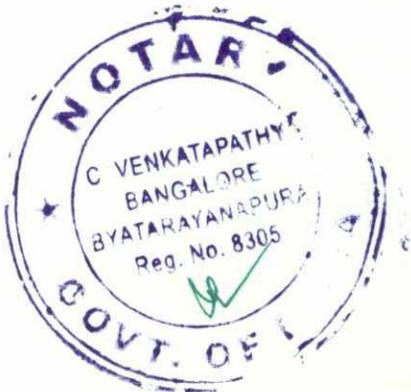
- iii. One thousand solid waste management processing units planned for the year 2019-20 & **Rs. 200 Cr is earmarked** for same. So far 132 plans have been approved.
- iv. RDW &SD to develop **176 Safe Liquid Waste Management units**, for which Rs. 88 Cr. has been earmarked.
- v. Department to take up **30 GOBARDHAN Projects** covering at least one Gram Panchayat in each district.
- vi. To promote effective implementation of SWM projects, Panchayat Raj Institute (PRI) representatives and officers concerned have **visited places of best practices** on SWM in the State such as Vandse, Nitte, Varamballi, Kolluru of Udupi districts, Laila, Hosangadi and Dharmasthala of Dakshin Kannada dist and Multi GP SWM management at Huligi GP of Koppal dist.
- vii. State-level Solid Liquid Waste Management (SLWM) workshops have been organized.
- viii. State-level consultants have visited 21 districts to help district level officers to formulate feasible SWM Detailed Project Reports (DPRs).
- ix. Directions have been issued to all **Zilla Panchayats to ban single use packaged plastic water bottles**.
- x. Karnataka State Rural Sanitation Policy comprising of strategies and bye-laws is in process.

Karnataka State Pollution Control Board:

- i. 829 training programs have been conducted on various issues of environmental protection including solid waste management

8. I respectfully submit that, SWM implementation status based on SWM Annual Report for 2018-19 submitted by the ULBs as per the provisions of SWM Rules 2016 (Rule 24) has been compiled and enclosed here with and marked as Annexure-R16.

9. I respectfully submit that, as per the directions of Hon'ble NGT all districts have constituted Special Task Force (STF) and so far **36 STF meetings** have been conducted.



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10. I respectfully submit that, as per the Rules 24(3) of the SWM Rules 2016, the SWM Rules 2016 implementation data is enclosed here with and marked as Annexure-R17.

11. I respectfully submit that, under Swachh Bharat Mission (SBM), 160 ULBs invited **tenders** for implementation of SWM Works.

WHEREFORE, I respectfully pray that this Hon'ble Tribunal may be pleased to accept the above information in the interest of justice and equity.

M. Jayashankar
DEPONENT

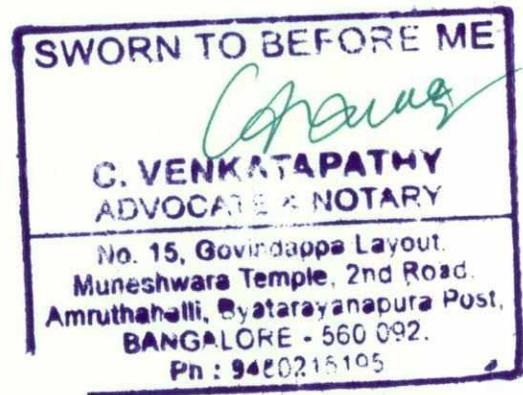
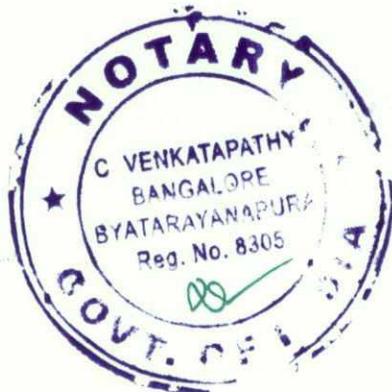
VERIFICATION

I, the above named Deponent do hereby verify that all the facts stated in the affidavit are true to my knowledge and that no part thereof is false and nothing material is concealed there from.

Verified at BANGALORE on
24th day of JULY 2019

M. Jayashankar
DEPONENT

Identified by me:



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Page NO...6... Date...17/2019

Compliance to Solid Waste Management Rules 2016(URBAN)

Sl. No	SWM Rule Clause	Provisions of SWM Rules 2016	Implementation status		proposed time line for 100% compliance
1	2	3	4		5
Compliance to duties of waste generators					
			Compliance as on March 2019	Compliance as on July 2019	
1	4(a)& 15 (g)	Segregate and store the waste generated by them in three separate streams namely biodegradable, non-biodegradable and domestic hazardous wastes Direct waste generators not to litter and to segregate the waste at source as prescribed under these rules	Current Status: Total wards 6609 (279 ULBs) 100% source segregation: 1217 wards. Partial source segregation: 1451 wards Littering will be tackled through IEC component under Swachh Bharat Mission followed by penal action.	Current Status: Total wards 6635 (279 ULBs) 100% source segregation: 2729 wards. Partial source segregation: 729 wards	March -2020
2	4(2)	No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.	232 ULBs have banned burning of waste through notification as per the information submitted by the DCs.	Instructions have been issued to all the Deputy Commissioners to notify ban on burning of waste by notification. in this regard letters have been addressed on 1-3-2019 & 10-5-2019	October -2019

3	4(3)& 15 (f)	All waste generators shall pay such user fee for solid waste management, as specified in the bye-laws of the local bodies	236 ULBs have notified levying of user charges In the last financial year Rs.121 Cr of SWM user charges has been collected in these municipalities in the last financial year.	During the course of VC conducted, DCs instructed to take necessary actions in this regard. Rs. 102.46 Cr SWM user charges collected during the current year. This comprises of user charges collected in respect of rest of BBMP for the last year and BBMP's current year.	December -2019
4	4 (8)	All Bulk waste generator (resident welfare and market associations, gated communities and institutions with more than 5,000 sqm area & all hotels and restaurants) shall process and disposed off the bio-degradable waste through composting or bio-methanation within the premises as far as possible	No of bulk waste generators identified in the State : 5112 Quantity of bulk waste generated: approximately 950 tonnes Quantity of bulk waste processed: 106 tonnes In-situ bulk waste processing: 524 tonnes (includes feeding to piggeries) No of bulk waste generators from where user fee is collected : 3029 Amount of user fee collected in the previous year: 1.36 Cr	Status remains the same.	March -2020
Compliance to duties of district magistrate					
5	12(a)	Facilitate identification and allocation of suitable land for Processing & Disposal of MSW	205 ULBs out of 275 ULB (4 NACs does not require landfill) have around 2500 acres of SWM processing site, remaining ULBs are in the process of procuring lands.	215 ULBs out of 275 ULBs (4 NACs do not require land) have SWM processing site, remaining ULBs are in the process of procuring lands.	March -2020

			<p>NACs usually dispose the MSW in the nearby ULBs.</p> <p>Instructions have been given to the Deputy commissioners for procurement of suitable lands, if no government land is available instructions are given to procure pvt lands.</p> <p>Procurement status of the landfills is detailed below;</p> <p>No of ULBs yet to procure land: 70 No of ULBs identified land: 4 No of ULBs proposal under verification : 12 No of ULBs in search of land: 54</p>	<p>NACs usually dispose the MSW in the nearby ULBs.</p> <p>Instructions issued to the DCs to explore possibilities acquiring/purchasing suitable land. In case of non-availability of Govt., land they have been asked to procure lands from private Land Owners.</p> <p>Procurement status of the land is detailed below;</p> <p>No of ULBs yet to procure land: 60 No of ULBs identified land: 34 No of ULBs proposal under verification : 16 No of ULBs in search of land: 10 M ULBs without processing site shall dispose in the adjoining / nearby ULBs site. Accordingly instructions issued.</p>	
6	12(b)	Review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with UDD	As per the affidavits submitted by the Deputy Commissioners all the DCs are conducting monthly SWM review meetings.	<p>VC review meetings conducted with DCs of all districts. under the chairmanship of Chief Secretary, GoK.</p> <p>Ddivisional level meetings have been held on 4.5.2019 and 3.7.2019 under the Chairmanship of Principal Secretary and DMA.</p> <p>Regular review meetings in the districts are taking place by the DCs</p>	Complied
Compliance to duties of local authorities (ULB)					

7	15(a)	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification (DPR under SBM can be considered as Action Plan)	218 SWM DPRs have been prepared and approved by SBM-HPC headed by CS, GOK. Instructions have been given to all Deputy Commissioners to take appropriate steps to have common processing facilities for ULBs without landfill site and adjacent ULB with SWM Processing & Disposal facility.	Status remains the same.	December -2019
8	15(b)	Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises	100% door to door waste collection in 171 ULBs out of 279 ULBs (61.23%) 5605 wards out of 6609 wards (85%) have 100% D/D collection	100% door to door waste collection in 6224 wards out of 6635 wards in 279 ULBs (93%)	December -2019
9	15(c)	Establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management	218 ULBs have carried out enumeration of waste pickers and 2420 number of waste pickers are involved in waste management in the State.	Status remains same	October-2019
10	15(d) & 15(h)	Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management. setup material recovery facilities or secondary storage facilities with sufficient space	375 DWCCS have been proposed for the State 537 tonnes of recyclables materials are sold to rag pickers. 137 ULBs have invited tender for development of DWCCs under Swachh Bharat Mission. 2420 rag pickers are involved in waste management. 218 SWM DPRs which have been	Out of 921 DWCCS 529 have been proposed .160 ULBs have invited tender for establishing DWCCs under SBM and adequate rag pickers are involved in waste management. 218 SWM DPRs have been approved comprising DWCC component.	December -2019

		for sorting of recyclable materials	approved by the State has components of DWCCs.		
11	15(e)	frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules	In order to eliminate delay in procedure and to bring in uniformity in structuring of SWM bye-law, model SWM bye law both in English & Kannada has been prepared by the State government. ULBs will be directed to adopt the same. Draft English model SWM bye law was published on 10-7-2018 through State gazette Draft Kannada model SWM bye law was published on 3-1-2019 through State gazette.	The final bye law is submitted to Cabinet seeking approval	August -2019
12	15(i)	Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal	Compartment will be earmarked in DWCCs for deposition of domestic hazardous waste in ULBs.	Compartment will be provided in DWCCs for deposition of domestic hazardous waste in ULBs.	December -2019
13	15(k)	direct street sweepers not to burn tree leaves collected from street sweeping	Instruction have been issued and in the training component it is being conveyed to ULBs staff not to burn waste. In case of waste burning by waste generator, hefty fines to an extent of Rs.25,000/- (in case of bulk waste generators) and Rs.10,000/- fine for non-bulk waste generators if found guilty of burning of waste is proposed in SWM bye law.	Directions have been issued to all Deputy Commissioners in this regard on 10-5-2019.	Complied

14	15(l)	Provide training on solid waste management workers & waste pickers.	<p>Proposed activities under Swachh Bharat Mission (U) ,</p> <ul style="list-style-type: none"> • State wise ranking of cities based on SWM performance • Best practice identification & rewarding • Facilitating field visit through CMAK • Extensive training through SIUD, EMPRI 	<ul style="list-style-type: none"> • It is proposed to select cities based on sanitation, cleanliness, SWS activities based on the performance achieved in the above areas. It is proposed to have select 1st, 2nd and 3rd ranks to each categories of ULBs such as City Corporation, CMC, TMC and TPs. It is proposed to have performance grants to these ULBs so that healthy competition gets created among the other Cities during the current year. • Innovative concepts in the field of SWL activity are encouraged by identifying based on the certain parameters. • Filed visits are being conducted on regular basis 	Ongoing progress
15	15(m)	Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets	<p>51 ULBs have decentralised waste processing facilities in State including 7 biogas plants Issue is addressed in SWM bye law</p>	Status remains the same.	December 2019
16	15(p)	Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible			

17	15(t)	involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing	Proposed in SWM bye law.	Status remains same	March-2020
18	15(v)	Construction, operation and maintenance of solid waste processing & disposal facilities	Total SWM generated in the State : 11,085 tonnes Waste processed: 3042 tonnes (160 ULBs processing varying from partial to 100%) Total number of Sanitary landfill facility: 91 127 ULBs have invited tenders for procurement of equipment & vehicles required for D/D, waste transportation & street sweeping 137 ULBs have invited tenders for development of processing & disposal	Total waste generation: 11,085 TPD out of which 10108 tonnes TPD is collected and transported. Total MSW processed in major plants in Bruhat Bengaluru Mahangarapalike (BBMP), Shivamogga, Mysore, Mangalore, Belgavi along with partial processing in other ULBs to an extent of about 3700 TPD (33.37%). 407 TPD of compost is being generated 94 ULBs have Sanitary Landfill Facility (SLF) Out of 218 ULBs, 160 ULBs have invited the tenders for establishing processing plants to create necessary infrastructures.	March-2020
19	15(x)	Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget	Under Swachh Bharat Mission 58.33% of project cost (only capitol cost) will be borne by Central & State shares rest 41.66% ULBs have to make provision in SFC, 14 TH Finance Commission Grants . Total grants of 1123.19 Crs (including Central and State share) has been earmarked for implementation of solid waste management in the State. As per the affidavits submitted by Deputy Commissioners 268 ULBs have made sufficient provision for O&M of SWM in their budgets	Status remains the same.	March-2020

20i	15(za)	Prepare and submit annual report in Form IV on or before the 30th April of the succeeding year	{Complied}	Complied	
21	15(zf)	frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules	SWM model bye-law is being finalised at DMA level	SWM Model Bye law is submitted to the Govt., seeking approval of the Cabinet.	August 2019
22	15(zg)	create public awareness through information, education and communication campaign and educate the waste generators	<p>Following IEC activities pertaining SWM & city sanitation has been carried out through 272 ULBs under Swachh Bharat Mission program.</p> <ul style="list-style-type: none"> • State level SWM Workshops have been conducted in association with Ministry of Housing & Urban Affairs (MoH&UA) • Kalajatha to encourage waste segregation, construction of Toilets and removal of Open defecation spots. • Permanent hoardings displaying Prohibition of manual scavenging, promoting source segregation • Bus panel advertisements to encourage source segregation of waste and general awareness about solid waste processing and disposal • Swachh Quiz conducted to students of various schools in 30 districts. • Broadcasting jingles through All 	Adequate SWM –IEC activities are being carried out. It is proposed to have proto type models in which different capacities of home composting will be exhibited in the Parks/Gardens, so as to create awareness among the Citizens and General Public about the decentralised methods	In progress

			India Radio • Rs.17.65 Cr has been spent towards IEC in both State & ULB level under Swachh Bharat Mission.														
23	15(zj)	investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation/scientificallly capped	Mysore & Davanagere CCs are doing bio mining.	Understanding the complexity of old dumps /legacy waste management and its impact on Environment it has been decided that State Urban Development Department through an agency will carry out study and preparation of legacy, recyclable and non-recyclable dry waste management plan along with state policy on the same. Based on which ULBs will have better approach in dealing the issue.	December -2020												
24	19,20 & 21	Criteria for Duties regarding setting-up solid waste processing and treatment facility Criteria and actions to be taken for solid waste management in hilly areas.- Criteria for waste to energy process	Is complied														
25	22	Time frame for implementation	<table border="1"> <thead> <tr> <th>Sl no</th> <th>Proposed activity as per SWM Rules 2016</th> <th>Time frame for achieving</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Identification of suitable sites for setting up solid waste processing facilities</td> <td>March- 2020</td> </tr> <tr> <td>2</td> <td>Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .</td> <td>March- 2020</td> </tr> <tr> <td>3</td> <td>Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities</td> <td>March- 2020</td> </tr> </tbody> </table>	Sl no	Proposed activity as per SWM Rules 2016	Time frame for achieving	1	Identification of suitable sites for setting up solid waste processing facilities	March- 2020	2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .	March- 2020	3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	March- 2020		
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			4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source ,	March- 2020
			5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	March - 2020
			6	Ensure separate storage, collection and transportation of construction and demolition wastes	March - 2020
			7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	March-2020
			8	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	March - 2020
			9	Setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	March- 2020
			10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	March - 2020
			11	Bio-remediation or capping of old and abandoned dump sites	March - 2020
26	23	State Level Advisory Body (SLAB)	SLAB has been constituted vide GO 24-10-2016 under the chairmanship of ACS, UDD and so far 3 SLAB meetings been conducted (24-4-2017, 14-3-2018 & 2-2-2019) Under Swachh Bharat Mission, SBM-HPC under the chairmanship of CS is constituted and regular meeting being conducted wherein most of SWM issues are being discussed and approvals/directions are being obtained. So far 10 HPC meetings have been conducted.		SLAB meeting was conducted on 2-2-2019. As per SWM Rules 2016, SLAB has to be conducted once in 6 months. Steps will be taken for conducting next SLAB meeting shortly.
27	24	Annual report.	Instructions has been reiterated to all ULBs for submission of SWM annual reports by April 30 th and state consolidated report will be submitted as per the rules by KSPCB		Urban Development Department has submitted Reports to KSPCB on 9-7-2019.

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ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು

R. L. Lalta

Executive Engineer
Directorate of Municipal Administration
Bangalore.

Annexure.....In the Affidavit
on this..... day of.....
sworn to before me
NOTARY PUBLIC, BANGALORE

Status of compliance to the Solid Waste Management Rules, 2016

(Order of the Hon'ble National Green Tribunal in OA No.606/2018) (RURAL)

Sl. No	Gist of provisions of SWM Rules 2016	Status of compliance	Proposed timeline for total compliance
1	2	3	4
Compliance w.r.t. duties of Waste Generators			
1	<p>Rule 4(a) Segregate and store the waste generated in separate streams of namely bio-degradable, non-biodegradable and domestic hazardous wastes in suitable bins and handing over to authorized waste pickers/waste collectors as per the directions of Gram Panchayats(GPs)</p> <p>Rule 15 (g) Not to litter, i.e. throw or dispose of any waste such as paper, etc and to segregate the waste at source as well as handover the segregated waste to authorized waste pickers/waste collectors</p>	<p>Total GPs in the State -6022</p> <p>GPs practising 100% source segregation: 45 GPs practising partial source segregation: 52</p> <p>Littering will be stopped and segregation of waste will be ensured through various strategies under Information, Education and Communication(IEC) component under the guidelines of Swachh Bharat Mission(Grameen)</p>	<p>30% of GPs(1807 GPs) by March 2020</p> <p>40% of all GPs(2409GPs) by March 2021</p> <p>Remaining GPs(1806) by March 2022</p>
2	<p>Rule 4(2) No throwing/burning/burying the solid waste generated on streets, open public spaces outside the premises or in the drain or water bodies.</p>	<p>97 GPs in the State have banned burning of waste and open dumping.</p> <p>Trainings and Workshops are being conducted to Panchayat Development Officers of GPs, Executive Officers of Taluk Panchayats(TPs), and Panchayat Raj Representatives on prohibition of burning of waste and open dumping</p>	

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Sl. No	Gist of provisions of SWM Rules 2016	Status of compliance	Proposed timeline for total compliance
1	2	3	4
3	<p>Rule 4(3)& Rule 15(f) Payment of user fee for solid waste management, as specified in the bye-laws of GPs</p>	97 GPs are collecting user fee for solid waste collection and management	100% by March 2022
4	<p>Rule 4 (8) Bulk Waste Generators (Resident Welfare and Market Associations, Gated Communities and Institutions with more than 5,000 sqm area & Hotels and Restaurants) shall process and dispose off the bio-degradable waste through composting or bio-methanation within the premises</p>	The provisions are not applicable to rural areas	
Compliance w.r.t. duties of Deputy Commissioner(DC)			
5	<p>Rule 12(a) Facilitate identification and allocation of suitable land for processing & disposal</p>	<p>349GPs out of 6022 have suitable land for processing & disposal of solid waste. Remaining GPs are in the process of procuring required lands.</p> <p>Instructions have been given to the Chief Executive Officers of ZPs for identification of suitable land in the GP limits and if no land is available, they have been instructed to submit proposals to DC seeking revenue land for this purpose.</p>	100% by March-2022
6	<p>Rule 12(b) Review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with Commissioner (Rural Water Supply and Sanitation Department)</p>	CEOs of ZPs have been instructed to review the performance of GPs in respect of compliance of the provisions of Rule 12 (b)	

Sl. No	Gist of provisions of SWM Rules 2016	Status of compliance	Proposed timeline for total compliance
1	2	3	4
Compliance w.r.t duties of Gram Panchayats(GPs)			
7	Rule 15(a) Prepare a solid waste management plan as per State policy and strategy on solid waste management within six months from the date of notification of the State policy	349 SWM DPRs have been approved by Commissioner and Mission Director, Rural Drinking Water and Sanitation Department (RDW& SD) During 2019-20, 1000 GPs are being selected for the preparation of DPRs of SWM	March - 2020
8	Rule 15(b) Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises	100% door to door waste collection is being carried out in 97 GPs.	March 2022
9	Rule 15(c) Establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management	Udupi, Dakshina Kannada and Kodagu districts have taken the lead in facilitating the network of waste pickers in their GPs for proper management of solid waste State is in the process of establishing a network of locally available waste collectors or waste pickers in rural areas. The proposed Karnataka Rural Sanitation Policy addresses this concern	March - 2020
10	Rule 15(d) Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management. Rule 15(h) Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials	Self Help Groups have been formed in Udupi and Dakshina Kannada districts for the proper integration of solid waste management Dry waste collection centres have been set up in 97 GPs	March - 2022

Sl. No	Gist of provisions of SWM Rules 2016	Status of compliance	Proposed timeline for total compliance
1	2	3	4
11	Rule15(e) Frame bye-laws incorporating the provisions of these Rules within one year from the date of notification of these Rules	Karnataka State Rural Sanitation policy is being readied and GPs are being directed to frame byelaws adopting the provisions of these Rules	September - 2019
12	Rule15(i) Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal	Dry waste collection centres in GPs are being provided with separate compartments for deposition of domestic hazardous waste in GPs	March - 2022
13	Rule 15(k) Direct street sweepers not to burn tree leaves collected from street sweeping and store them separately to be handed over to waste collectors.	Necessary instructions are being given to the concerned to desist from burning fallen leaves of trees and handing them over to authorized waste collecting agencies	-
14	Rule15(l) Provide training on solid waste management to waste pickers/waste collectors	Training is being provided at GP level to waste pickers/waste collectors	-
15	Rule 15(m) Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets	97 GPs are following day to day collection of waste from all the commercial shops and markets and the same is being treated by adopting different composting methods	March - 2022
16	Rule 15(p) Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible	These provisions are being incorporated in the proposed State Rural Sanitation Policy	-
17	Rule 15(t) Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing	Communities are being involved in household pipe composting, pot composting and livestock feeding	March -2022

Sl. No	Gist of provisions of SWM Rules 2016	Status of compliance	Proposed timeline for total compliance
1	2	3	4
18	<p>Rule15(v) Construction, operation and maintenance of solid waste processing facilities and associated infrastructure with preference to be given to decentralised processing to minimise transportation cost and environmental impacts such as</p> <p>a. bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes</p> <p>b. waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns</p>	<p>Under the guidelines of Swachh Bharat Mission (Grameen), Rs 20 lakhs has been earmarked for establishing in each GP a solid waste management unit that consists of capital expenditure (Infrastructure, vehicle and materials). The operation and maintenance expenditure is met by user charge and resale of recyclable materials and compost.</p>	<p>March - 2022</p>
19	<p>Rule15(x) Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget</p>	<p>As per the Annual Implementation Plan for the year 2019-20, Rs. 200 Cr (Central share – 60% - Rs. 120 Cr and State share – 40% - Rs. 80 Cr) has been allocated for establishing 1000 SWM Units. Each SWM unit will be established at a cost of Rs. 20 Lakhs and funds under MGNREGA, 14th Finance, MPLAD, MLALAD schemes could also be made use of</p>	
20	<p>Rule15(za) Prepare and submit annual report in Form IV on or before the 30th April of the succeeding year</p>	<p>Not applicable to Panchayat Raj Institutions</p>	
21	<p>Rule 15(zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules</p>	<p>These provisions are being incorporated in the proposed Karnataka Rural Sanitation Policy under which GPs shall frame Bye-laws</p>	<p>April 2019</p>

Sl. No	Gist of provisions of SWM Rules 2016	Status of compliance	Proposed timeline for total compliance
1	2	3	4
22	<p>Rule 15(zg) create public awareness through information, education and communication campaign and educate the waste generators</p>	<p>IEC activities such as Kalajatha, Audio play for collection mechanism, preparation of brochures, post cards, street plays, dramas and hoardings are being taken up intensively at GP level: Social outreach by twitter, Instagram, Facebook, WhatsApp. Preparation of brochures on solid resource management and Video documentation on solid resource management.</p>	-
23	<p>Rule 15(zj) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation/scientificallly capped</p>	<p>Not applicable to rural areas</p>	-
24	<p>Rule 19 Criteria for Duties regarding setting-up solid waste processing and treatment facility Rule 20 Criteria and actions to be taken for solid waste management in hilly areas.- Rule 21 Criteria for waste to energy process</p>	<p>These provisions will be incorporated, mutatis mutandi, in the Karnataka State Rural Sanitation Policy which will be readied by April-2019</p>	<p>March - 2022</p>
25	<p>Rule 22 Time frame for implementation</p>	<p>The criteria/parameters mentioned in this Rule are being incorporated in the Karnataka State Rural Sanitation Policy which will be readied by April-2019</p>	
26	<p>Rule 23 State Level Advisory Body (SLAB)</p>	<p>Action will be taken to constitute SLAB for the rural areas</p>	

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Sl. No	Gist of provisions of SWM Rules 2016	Status of compliance	Proposed timeline for total compliance
1	2	3	4
27	Rule 24 Annual report.	Not applicable	
28	Rule 11 Duties of the Secretary-in-charge, Urban Development in the States and Union territories.-	Not applicable	

AS submitted by RDPR

Quehalotta

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ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು.


Executive Engineer
Directorate of Municipal Administration
Bangalore.

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this..... day of

NOTARY PUBLIC, BANGALORE

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Annexure -R3

**COMPLIANCE STATUS OF SOLID WASTE MANGEMENT RULES, 2016 BY
THE KARNATAKA STATE POLLUTION CONTROL BOARD**

Rule 16 Duties of State Pollution Control Board or Pollution Control Committee.- (1) The State Pollution Control Board or Pollution Control Committee shall,-

Sl no	SWM rule clause	Provisions of SWM rules, 2016	Action taken
1	16(1)(a)	Enforce these rules in their State through local bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department	Review meetings are held with Urban Development Department and Director of Municipal Administration, Government of Karnataka regarding implementation of MSW Rules, 2016. (Review meeting held on 13.11.2018).
2	16(1)(b)	Monitor environmental standards and adherence to conditions as specified under the Schedule I and Schedule II for waste processing and disposal sites	Regular inspections of MSW sites are carried out by Regional Officers and monitoring is carried out wherever required.
3	16(1)(c)	Examine the proposal for authorisation and make such inquiries as deemed fit, after the receipt of the application for the same in Form I from the local body or any other agency authorised by the local body;	After the receipt of application, the facilities are inspected by the Regional officers .
4	16(1)(d)	While examining the proposal for authorisation, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning Department,	Board has formed a committee for disposal of the authorization applications. The committee consisting of all the agencies indicated under this Rule .Concurrence of the

		District Planning Committee or Metropolitan Area Planning Committee, as may be applicable, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies shall be taken into consideration and they shall be given four weeks time to give their views, if any	committee members will be taken for disposal of application
5	16(1)(e)	Issue authorisation within a period of sixty days in Form II to the local body or an operator of a facility or any other agency authorised by local body stipulating compliance criteria and environmental standards as specified in Schedules I and II including other conditions, as may be necessary;	Authorization is issued within the time frame and stipulating compliance criteria and environmental standards as specified in Schedules I and II including other conditions, as may be necessary
6	16(1)(f)	Synchronise the validity of said authorisation with the validity of the consents	the validity of the consent and authorisation are synchronised
7	16(1)(g)	Suspend or cancel the authorization issued under clause (a) any time, if the local body or operator of the facility fails to operate the facility as per the conditions stipulated: provided that no such authorization shall be suspended or cancelled without giving notice to the local body or operator, as the case may be;	Authorization is cancelled / suspended after following due procedure as per rules.
8	16(1)(h)	On receipt of application for renewal, renew the authorisation for next five years, after examining every application on merit and	Board has formed a committee for disposal of the authorization applications. The committee consisting of all

		subject to the condition that the operator of the facility has fulfilled all the provisions of the rules, standards or conditions specified in the authorisation, consents or environment clearance.	the agencies indicated under this Rule 16(1)(d). Based on the deliberations and recommendations of the committee, action is initiated to dispose the authorization applications
9	16(2)	The State Pollution Control Board or Pollution Control Committee shall, after giving reasonable opportunity of being heard to the applicant and for reasons thereof to be recorded in writing, refuse to grant or renew an authorisation	Procedure is being followed.
10	16(3)	In case of new technologies, where no standards have been prescribed by the Central Pollution Control Board, State Pollution Control Board or Pollution Control Committee, as the case may be, shall approach Central Pollution Control Board for getting standards specified.	whenever the local body approaches the Board with new technologies for Management of Solid Waste, CPCB will be approached for getting standards specified.
11	16(4)	The State Pollution Control Board or the Pollution Control Committee, as the case may be, shall monitor the compliance of the standards as prescribed or laid down and treatment technology as approved and the conditions stipulated in the authorisation and the standards specified in Schedules I and II under these rules as and when deemed appropriate but not less than once in a year.	Regional Officers of KSPCB regularly inspect and monitor the compliance standards of the MSW sites as per Schedules I and II.
12	16(5)	The State Pollution Control	KSPCB had issued

		Board or the Pollution Control Committee may give directions to local bodies for safe handling and disposal of domestic hazardous waste deposited by the waste generators at hazardous waste deposition facilities.	directions under section 5 of the Environment (Protection) Act, 1986 on 14-12-2017 to Director of Municipal Administration to establish waste depositing centres for domestic hazardous waste and to ensure transportation to the Hazardous waste disposal facility.
13	16(6)	The State Pollution Control Board or the Pollution Control Committee shall regulate Inter-State movement of waste.	There is issues regarding illegal interstate transportation of waste from Kerala State. The issue has taken up with CPCB and also Kerala State Pollution Control Board. In addition FIR has been registered in the local police station against the transporter of waste.
14	24(3)	Each State Pollution Control Board or Pollution Control Committee as the case may be, shall prepare and submit the consolidated annual report to the Central Pollution Control Board and Ministry of Urban Development on the implementation of these rules and action taken against non-complying local body by the 31st day of July of each year in Form-V.	After receipt of the annual report of each local bodies of the state from DMA and BBMP, the data is compiled and annual report is submitted by KSPCB to CPCB within the time frame. Annual report for the year 2018-19 is submitted on 20-07-2019 to CPCB.

As Submitted by KSPCB.

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ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು
S. Lalalalwa


Executive Engineer
Directorate of Municipal Administration
Bangalore.

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this.....day of.....


NOTARY PUBLIC, BANGALORE

S.No	DUTIES	COMPLIANCE AS ON APRIL-19	COMPLIANCE AS ON JULY-19
	<p>conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time; The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and</p> <p>8. Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.</p>		
The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:-			
1	Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.	<ul style="list-style-type: none"> Dry waste invariably comprises of plastic waste is taken to DWCC, where the waste pickers/pourkarmikas will segregate the recyclable & reusable materials from the stream & will be sold to registered resellers/recyclers. 	<ul style="list-style-type: none"> As per Swachh Bharat Mission integrated SWM DPRs prepared & finalised by 218 ULBs have proposed about 921 DWCCS have been proposed out of which around 221 DWCCs exist in the State, development of remaining DWCCs will be taken up at the earliest.
2	Local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall	<ul style="list-style-type: none"> A proposal has been submitted to PWD to include certain percentage of waste in road construction by fixing the SR rates. PWD Department is yet to incorporate this in the SR for effective implementation 	-

Compliance to Plastic Waste Management Rules - 2016

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S.No	DUTIES	COMPLIANCE AS ON APRIL-19	COMPLIANCE AS ON JULY-19
1	<p>The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:</p> <ol style="list-style-type: none"> 1. carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as "List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time; 2. Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff; 3. carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness; 4. plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product; 5. the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee; 6. sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala; 7. recycling of plastic waste shall 	<ul style="list-style-type: none"> • Department of Forest Ecology, & Environment, GOK under Section 5 of EPA 1986, issued State Gazette Notification No. FEE 17 EPC 2012, Bangalore dated 11.03.2016 to ban all types of plastics like plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, plastic sheets used for spreading on dining table irrespective of thickness including the above items made of thermocoal and plastic which use plastic micro beads. • Further, no industry or person shall manufacture, supply, store, transport, sale and/or distribute the above mentioned plastic items. <p>Following actions have been taken up to implement the same.</p> <ul style="list-style-type: none"> • Directions have been written to all DCs regarding important provisions of PWM Rules 2016. • Letters/Circulars are being regularly sent to all District Commissioners to maintain the tempo in implementation of certain banned plastic items. • Also fines/penalties are being imposed on the defaulters. <p>However with these best efforts in the State & ULB level, banned plastic waste is still finding its way into the waste stream along with integrated plastic packaging materials</p>	<ul style="list-style-type: none"> • In the last 6 months 2537 number of raids have been conducted in the State to curb illegal sale & usage of banned plastic items, 2653 tonnes of banned items has been seized and Rs.19.60 Lakhs fine has been collected from defaulters.

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ANNEXURE-R4

S.No	DUTIES	COMPLIANCE AS ON APRIL-19	COMPLIANCE AS ON JULY-19
	be complied with.		
3	Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.	<ul style="list-style-type: none"> The non-recyclable plastics in DWCC will be bailed & managed as per CPCB guidelines 	Around 300 bailing machines have been approved for 279 ULBs which will enable ULBs to send the in non-recyclables waste to co-processing or any other thermal plants/ construction of roads.
4	The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.		
	RESPONSIBILITY OF LOCAL BODY		
1	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.	<ul style="list-style-type: none"> Steps are taken at all ULBs to collect the municipal solid waste in a segregated manner ie., wet & dry. So far, 365 Dry waste Collection Centres (DWCC) has been set for segregation, collection, storage, transportation, processing and disposal of the plastic waste. Budgetary provision is also made for the maintenance of the same. 	<ul style="list-style-type: none"> 2729 wards out of 6635 wards practice 100% source segregation in the State (two streams).
2	The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:-		
	<p>i. Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;</p>	<ul style="list-style-type: none"> SWM DPRs under Swachh Bharat Mission has made provision for development of infrastructure required for enabling source segregation & transportation, processing and disposal in Dry Waste Collection Centre (DWCC) in all the ULBs. The non-recyclable plastics in DWCC will be bailed & managed as per CPCB 	<ul style="list-style-type: none"> As per Swachh Bharat Mission integrated SWM DPRs prepared & finalised by 218 ULBs have proposed about 921 DWCCs have been proposed out of which around 221 DWCCs exist in the State, development of remaining DWCCs will be taken up at the

S.No	DUTIES	COMPLIANCE AS ON APRIL-19	COMPLIANCE AS ON JULY-19
		guidelines	earliest. • Approval is given to buy about 300 bailing machines under Swachh Bharat Mission.
	ii. Ensuring that no damage is caused to the environment during this process;		
	iii. Ensuring channelization of recyclable plastic waste fraction to recyclers;		
	iv. Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the central pollution control board;		
	v. Creating awareness among all stakeholders about their responsibilities;	<ul style="list-style-type: none"> • Along with the SWM awareness programs, awareness about the banned plastic items & alternatives available are also addressed. Awareness is also created among the people to use paper or jute or recyclable materials instead of using plastic bags. • EMPRI's DOs & DONTs on plastic ban & CPCB Guidelines for Co-processing of plastic waste in Cement Kilns are circulated among ULBs to follow up. 	• Awareness and cracking measures are being practiced simultaneously in the State.
	vi. Engaging civil societies or groups working with waste pickers; and	<ul style="list-style-type: none"> • Almost all the districts of the state have carried out enumeration of waste pickers/informal sectors and have issued ID cards • Till now, 2420 no. of rag pickers were identified & used in plastic waste management in various ULBs 	
	vii. Ensuring that open burning of plastic waste does not take place.	• 232 number of ULBs out of 279 ULBs vide notification has banned burning of solid/plastic waste	• Directions has been reiterated to all the Deputy Commissioners on 10-5-2019, to take steps

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ANNEXURE-R4

S.No	DUTIES	COMPLIANCE AS ON APRIL-19	COMPLIANCE AS ON JULY-19
			not to burn the waste and to collect fines as prescribed by the Hon'ble NGT
3	The local body to frame bye-laws incorporating the provisions of these rules	<ul style="list-style-type: none"> In order to bring uniformity in byelaws with regard to Solid Waste Management, Plastic Waste Management & Construction & Demolition Waste Management, a model byelaw has been prepared at DMA office. Once approved by government will be circulated to all ULBs for adoption. 	<ul style="list-style-type: none"> Draft Bye law has been submitted for cabinet approval.
PRESCRIBED AUTHORITY			
1	The concerned Secretary-in-charge of Urban Development of the State or a Union-Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi layered packaging.	<ul style="list-style-type: none"> As per the Gazette Notification of Department of Forest Ecology, & Environment, GOK No.FEE 17 EPC 2012, dated 11.03.2016, the following officers are conferred to initiate legal action in case of incompliance of the PWM Rule 2016: 	Enforcement is in progress
2	The authorities referred shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.	<ol style="list-style-type: none"> Secretary to Government- Department of Forest Ecology, & Environment Chairman & Member Secretary, KSPCB, Deputy Commissioners of the Districts. Assistant Commissioners of Revenue Sub Divisions, Regional officers, KSPCB. 	
EXPLICIT PRICING OF CARRY BAGS			
1	The shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity shall register with local body. The local body shall, within a period of six months from the date of final publication of these rules in the Official Gazette of India notification of these rules, by notification or an order under their appropriate state statute or byelaws shall make provisions for	NA	NA

S.No	DUTIES	COMPLIANCE AS ON APRIL-19	COMPLIANCE AS ON JULY-19
	<p>such registration on payment of plastic waste management fee of minimum rupees forty eight thousand @ rupees four thousand per month.</p> <p>The concerned local body may prescribe higher plastic waste management fee, depending upon the sale capacity. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.</p>		
	STATE LEVEL MONITORING COMMITTEE.-		
1	<p>The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely;</p> <ol style="list-style-type: none"> i. The Secretary, Department of Urban Development - Chairman ii. Director from State Department of Environment - Member iii. Member Secretary from State Pollution Control Board or Pollution Control Committee - Member iv. Municipal Commissioner - Member v. One expert from Local Body - Member vi. One expert from Non-Governmental involved in Waste Management - Member vii. Commissioner, Value Added Tax or his nominee, - Member viii. Sales Tax Commissioner or Officer - Member ix. Representative of Plastic Association, Drug Manufacturers Association, Chemical Manufacturers Association - Member x. One expert from the field of Industry - Member and 	<p>State Level Plastic Advisory Committee has been formulated in 24.10.2016 to review the implementation of Plastic Waste Management Rules 2016 under the Chairmanship of the Additional Chief Secretary, GOK with members from various other departments.</p>	Complied

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S.No	DUTIES	COMPLIANCE AS ON APRIL-19	COMPLIANCE AS ON JULY-19
	xi. One expert from the field of academic institution - Member xii. Director, Municipal Administration - Convener The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary		
2	Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.	<ul style="list-style-type: none"> All the local bodies are submitting the Form V of PWM Rule 2016 to the UDD within the stipulated time limit. 	Submitted annual report to KSPCB on 9-7-2019.

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 ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
 ಬೆಂಗಳೂರು.


Executive Engineer
 Directorate of Municipal Administration
 Bangalore.

Annexure.....in the Affidavit
 Mr./Mrs.....sworn to before me
 on this.....
 NOTARY PUBLIC, BANGALORE

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COMPLIANCE STATUS OF THE PROVISIONS OF THE PLASTIC WASTE MANAGEMENT RULES, 2016. BY THE KARNATAKA STATE POLLUTION CONTROL BOARD

Karnataka State has banned certain category of plastic with effect from 11-3-2016. The Plastic waste Management Rules are being implemented for non banned items

Sl no	PWM rule clause	Provisions of PWM rules, 2016	Action taken
1	12(1)	The State Pollution Control Board be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes	Enforcing the provisions of the Rules
2	13(1)	Registration of producer, recyclers and manufacturer,- No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;	In the state of Karnataka manufacturing, storage, selling, usage of plastic carry bags any size or thickness are banned vide notification dated 11-3-2016
3	13(2)	Every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, in Form I	Application for registration under Form I is being accepted The Board has issued registration for Producer(Manufacturers)-40 Producer & Brand Owner

			(User) -44
4	13(3)	Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.	Application for registration under Form II is being accepted The Board has issued registration for Plastic waste recycling-52
5	13(4)	Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.	Board has not issued consent to the manufacturer engaged in manufacturer of plastic to be used as raw material by the producer
6	13(5)	The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorized in this regard.	Is being followed
7	13(6)	The State Pollution Control	MOEF &CC, GOI has

		Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system.	constituted a core group on 27.12.2018 under the chairmanship of Additional director, CPCB to formulate guidelines for implementation of Extended Producer Responsibility including role of ULBs, Municipalities.
8	13(7)	On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfillment of the conditions as may be laid down in terms of registration.	Registration for recycler is being given provided he follows manufacturing process as per IS 14534:1998
9	13(8)	Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.	Generally followed
10	13(9)	The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or	Being followed

		cancelled and shall subsequently be granted for three years.	
11	13(10)	State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.	So far not revoked, suspend or cancelled registration. However while revoking, suspending or cancelling registration due procedure will be followed.
12	13(11)	Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate	Condition are stipulated while granting registration that the applicant shall at least one hundred twenty days before the expiry of the validity of the registration certificate
13	17 (3)	Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31 st July, of every year	Annual report for the year 2017-18 submitted to CPCB

Other information

1. Annual report for the year 2017-18 submitted to CPCB on 23-01-2019 (last date of submission was 31-7-2018. The delay is due to non-submission of returns by BBMP and DMA in time.
2. Action taken by KSPCB in Relation to plastic Ban order and Plastic waste Management Rules, 2016

I. Plastic ban order

- o Directions issued under section 5 of Environment (Protection) Act, 1986 to the banned items manufacturing units - 93
- o Number of directions issued under section 5 of Environment (Protection) Act, 1986 withdrawn - 47 (reasons for withdrawal -

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ANNEXURE-R5

Changed production from banned to non banned activity, closing off operation, shifting of industry)

- o Number of Proposed directions issued under section 5 of Environment (Protection) Act, 1986 for violations - 36
- o Number of Court cases filed-12

II. Initiatives under the Plastic waste management

- o Board is encouraging the recycling of plastic waste.
- o Board has permitted cement industries to use plastic waste for co-processing as per the guidelines notified by CPCB "Utilization of plastic waste in cement kiln".

As submitted by KSPCB,

S. K. Lakshmi

ಪರಿಸರ ಅಭಿಯಂತರರು
ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು.

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this.....

NOTARY PUBLIC, BANGALORE

Executive Engineer
Directorate of Municipal Administration
Bangalore.

COMPLIANCE REPORT TO BIOMEDICAL WASTE MANAGEMENT RULES 2016-KARNATAKA

S. NO.	PRINCIPAL RULE 4	DUTIES OF THE OCCUPIER	ACTION TAKEN	IMPLEMENTATION STATUS	PROPOSED TIMELINE FOR 100% COMPLIANCE
1.	Clause (a)	Steps to ensure that Biomedical Waste is handled without any adverse effect to Human Health and the environment and in accordance with these rules.	Instructions have been given to all the District Health Officers to ensure Biomedical Waste is handled and disposed as per BMW Rules 2016 during the Monthly Review.	All the Healthcare Facilities have been supplied with Color Coded Bins for segregation at the point of Generation. Out of 29,000 Healthcare Facilities (GOVT+ PVT) 22187 Institutions have tie up with Common Biomedical Waste Treatment Facilities to Dispose Biomedical Waste. 605 Government Healthcare Facilities disposing BMW on-site by Deep Burial approved by State Pollution Control Board. These are the Institutions which are interior in tribal and hilly areas.	Remaining HCF's will be tied up with CBMWTF by March 2020.
2.	Clause (b)	Provision within the premises for safe, Ventilated and secured location for storage of segregated biomedical waste in color coded bags or containers.	31 Government Healthcare Facilities coming under UNIDO Project has been provided with Storage Room. Few of the Non- Project Government Hospitals have made provision for storage of BMW.	Large number of Healthcare Facilities requires BMW Storage Room. This involves financial requirement. Hence it is decided to take construction of BMW Storage Room in a phased manner in the Government.	By the year 2020 100 Government HCF's will be provided with BMW Storage Room.
3.	Clause (c)	Pre-treatment of laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilisation on-site in the manner as prescribed by the WHO or guidelines on safe management of wastes from health care activities and WHO Blue Book, 2014 and then sent to common biomedical waste treatment facility for final disposal.	4 large Hospitals (Medical College Hospitals) in the State have been supplied with Microwave Equipment to disinfect Laboratory, Microbiological and recyclable plastic waste at the Institutional Level. Remaining Healthcare Facilities are pre-treating the waste by using Autoclaves and disinfection with Sodium Hypochlorite solution.	Compliance to this is implemented by all the Institutions.	

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S. NO.	PRINCIPAL RULE 4	DUTIES OF THE OCCUPIER	ACTION TAKEN	IMPLEMENTATION STATUS	PROPOSED TIMELINE FOR 100% COMPLIANCE
4.	Clause (d)	Phase out use of chlorinated plastic bags and gloves by 27 th March 2019.	Administrative Medical Officers have been instructed to procure and supply Non-chlorinated Liners for segregation of Biomedical Waste.	There were some problems in manufacturing of Non-chlorinated liners for segregation of Biomedical Waste. Some companies have successfully come out producing Non-Chlorinated Liners which is being procured by Healthcare Facilities.	March 2020
5.	Clause (e)	Dispose of solid waste other than biomedical waste in accordance with the provisions of respective waste management rules under the relevant laws and amended time to time	The Healthcare Facilities were instructed not to mix Biomedical Waste with Solid Waste.	Solid Waste is handed over to the concerned Corporation and Municipalities.	-
6.	Clause (f)	Not to give treated biomedical waste with municipal solid waste.	The segregated Biomedical Waste is handed over to CBMWTF.	Complied with Rules.	-
7.	Clause (g)	Provide training to all its Healthcare Workers and others, involved in handling of biomedical waste at the time of induction and thereafter at least once every year and the details of training programmes conducted; number of personnel trained and number of personnel not undergone any training shall be provided in the annual report.	28796 Healthcare Workers have been trained in handling Biomedical Waste in the Healthcare Facilities. All the Principals of District Training Centres have been trained as TOT's and instructed to take up Training for the remaining Healthcare Workers in the respective Districts. 8000 Healthcare Workers have been trained on Handling Biomedical Waste under UNIDO Project.	Remaining Healthcare Workers will be trained in Phased manner.	December 2019
8.	Clause (h)	Immunise all its healthcare workers and others, involved in handling biomedical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling biomedical waste, in the manner as prescribed in the national immunisation policy	District Health Officers have been instructed to immunise the new entrance to Department during induction to immunise with Hepatitis B & Tetanus Toxoid.	7000 Healthcare Workers from Project Hospitals and 20,000 Workers from Non-Project Hospitals have been given Hepatitis B and Tetanus Toxoid.	100% Immunisation Coverage by March 2020

S. NO.	PRINCIPAL RULE 4	DUTIES OF THE OCCUPIER	ACTION TAKEN	IMPLEMENTATION STATUS	PROPOSED TIMELINE FOR 100% COMPLIANCE
		or the guidelines of the Ministry of Health and Family Welfare issued from time to time.			
9.	Clause (i)	Establish a bar-code system for bags or containers containing biomedical waste to be sent out of the premises or for further treatment and disposal in accordance with the guidelines issued by the "Central Pollution Control Board by 27 th March 2019".	Instruction has been given to Administrative Medical Officers of major hospitals to comply with bar-coding of BMW bags/ containers.	Bar-coding is implemented in the 3 Hospitals and remaining will be followed up.	March 2020
10.	Clause (j)	Ensure segregation of liquid chemical waste at source and ensure pre-treatment or neutralization prior to mixing with other effluents generated from HCF's.	For Healthcare Facilities above 30 Bedded there is requirement of STP as per BMW Rules 2016. Each STP cost on an Average of Rupees 20- 30 Lakhs. Because of Financial constraint, it is proposed to take up provision of STP to 17 District Hospitals this year. Remaining will be done in a phased manner.	Liquid waste is treated with 1% Sodium Hypochlorite solution at Labor Room, OT and Laboratory in all Healthcare Facilities. 2567 Liquid Disinfection Units approved by Pollution Control Board is installed in Healthcare Facilities across State.	Establishment of STP for 17 Major Hospital by the end of March 2020.
11.	Clause (k)	Ensure treatment and disposal of Liquid waste in accordance with Water (Prevention and Control of Pollution) Act, 1974 (6 of 1674).	Treatment and Disposal of liquid waste in accordance with Water Act will be done in a Phased Manner in co-terminus with Clause (j)		Establishment of STP for another 50 HCF's will be done by December 2020.
12.	Clause (l)	ensure occupational safety of all its health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipments;	Personal Protective Equipments' have been supplied to all Healthcare Facilities.	Personal Protective Equipments are supplied to all the HCF's and Waste Handlers are using it during their daily work.	
13.	Clause (m)	conduct health check up at the time of induction and at least once in a	Administrative Medical Officers have been instructed to complete Health	5505 Staffs have undergone Health check-ups.	March 2020

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S. NO.	PRINCIPAL RULE 4	DUTIES OF THE OCCUPIER	ACTION TAKEN	IMPLEMENTATION STATUS	PROPOSED TIMELINE FOR 100% COMPLIANCE
		year for all its health care workers and others involved in handling of bio- medical waste and maintain the records for the same;	Check-up of remaining Staffs.		
14.	Clause (n)	All bedded healthcare units maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I;	Registers have been supplied to all the Healthcare Facilities by the Project.	Registers are maintained.	
15.	Clause (o)	report major accidents including accidents caused by fire hazards, blasts during handling of bio-medical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;	Administrative Medical Officers have been instructed to report Major Accidents as per BMW Rules 2016 Format	No Major Accidents Reported	
16.	Clause (p)	All the Healthcare Facilities (any number of beds) shall make available the annual report on its web-site within two years from the date of notification of Biomedical Waste Management (Amendment) Rules, 2018;	Software has been developed by the Project and implemented in 31 HCF's and instructed to upscale to all the other HCF's linking to the Departmental Website and to State Pollution Control Board.	Yet to be implemented in all the Healthcare Facilities in the State.	June 2019
17.	Clause (q)	inform the prescribed authority immediately in case the operator of	All the AMO's have been instructed to report to KSPCB if the operator fails to		

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S. NO.	PRINCIPAL RULE 4	DUTIES OF THE OCCUPIER	ACTION TAKEN	IMPLEMENTATION STATUS	PROPOSED TIMELINE FOR 100% COMPLIANCE
		a facility does not collect the bio-medical waste within the intended time or as per the agreed time;	lift BMW within 48 hours.		
18.	Clause (r)	establish a system to review and monitor the activities related to bio-medical waste management, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of the meetings of this committee shall be submitted along with the annual report to the prescribed authority and the healthcare establishments having less than thirty beds shall designate a qualified person to review and monitor the activities relating to bio-medical waste management within that establishment and submit the annual report;	State Level Advisory Committee Meeting was held on 10 th April 2019. Principal Secretary reviewed the programme and instructed the Deputy Commissioners' to conduct meeting and send report immediately.	State Advisory Committee for BMW Monitoring and District Level Monitoring Committees has been constituted to review BMW Management.	
19.	Clause (s)	maintain all record for operation of incineration, hydro or autoclaving etc., for a period of five years;		Not Applicable	
20.	Clause (t)	Existing incinerators to achieve the standards for treatment and disposal of bio-medical waste as specified in Schedule II for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.		Not Applicable	

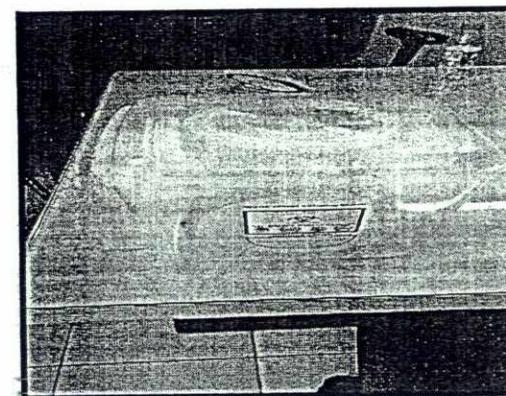
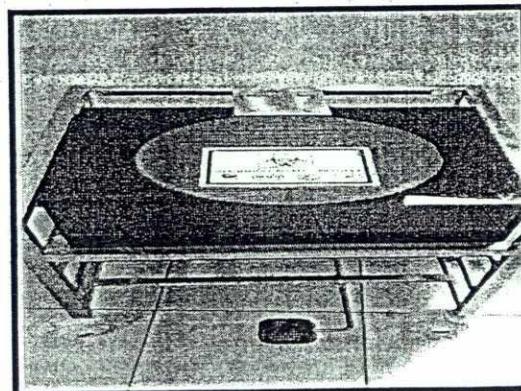
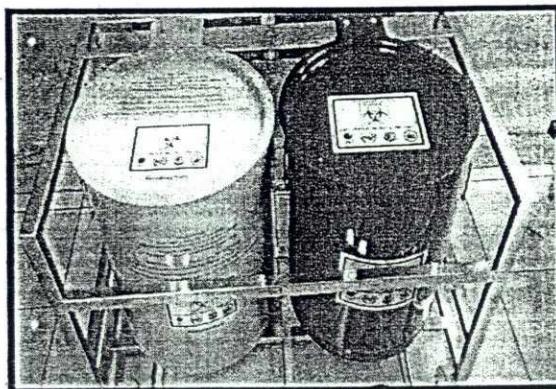
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Note:

“Environmentally Sound Management of Medical Waste in India” is an initiative of Ministry of Environment, Forest and Climate Change. Global Environment Facility (GEF) is the Funding Agency and United Nation Industrial development Organization (UNIDO)–National Implementing Agency. Department of Health and Family Welfare is the State Implementing Agency in Karnataka. Under the Project 31 Healthcare Facilities have been selected covering Large, Medium and Small hospitals for implementing Project Activities.

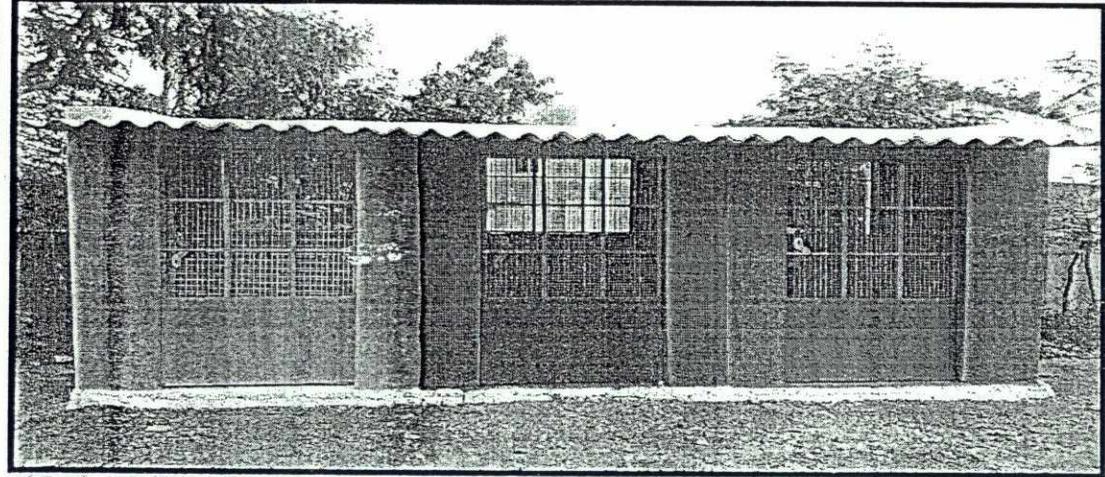
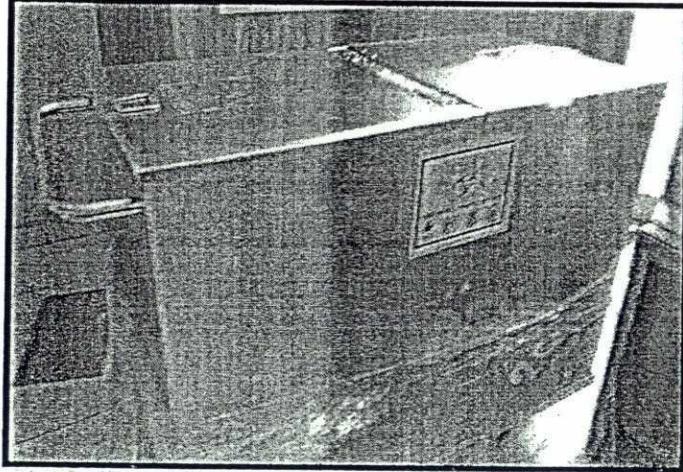
Supply of Color Coded Bins, Personal Protective Equipments, Mobile Waste Collection Trolleys, Registers for Recording BMW Generation, Injury Registers, Posters on Segregation, BMW Rule Book and Health Records have been supplied to all the 31 Healthcare Facilities under the Project. Capacity Building is one of the Major activities under the project and all the 31 HCF Staffs have been trained in handling Biomedical Waste as per Rules. Temporary Storage Rooms were also constructed in all the 31 HCF's and 4 Large Hospitals under the project have been supplied with Microwave for disinfection of Recyclable plastics, microbiological and Laboratory waste.

Biomedical Waste Management Monitoring Software for daily data entry of BMW Generation in the HCF's have been developed and linked to the Departmental Website. Training Manuals for Doctors to Waste Handlers, SOP's have been developed under the Project in both English and Kannada and supplied to all the 31 HCF's and the link to access same has been attached to the Department Website to be used by all the Healthcare Facilities.



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ANNEXURE-R6



DEPARTMENT OF HEALTH & FAMILY WELFARE SERVICES, BANGALORE

Environmentally Sound Management of
Medical Waste in India
GEF/UNIDO/MCECC Project
Email: pconido2015@gmail.com

HEALTH RECORD

Name: _____

Age: _____

Sex: Male Female

OPD/IPD No. of the Employee: _____

Name of Health Care Facility: _____

Address of Residence: _____

1. History of major accident while handling BMW: Yes/No
If Yes, specify: _____

2. Personal Protective Equipment used: Yes/No

Apron	Boots	Mask	Goggles	Gloves	Earplugs

3. Administration Status

Name of the vaccine	Doses/Date
4. HBV	
5. TBT	

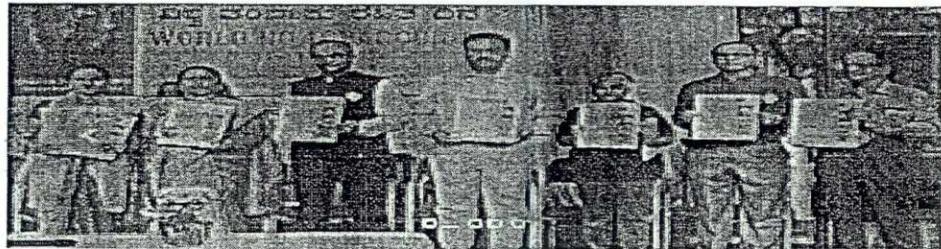
4. Investigations

6.1. Blood

6.2. Urine

Microscopy

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Sri Jawaid Akhtar, IAS
 Principal Secretary to Government
 Health & Family Welfare Department

Dispensing of aids to Specially Aabled | Karnataka Integrated Public Health Policy - 2017 | MOU between SAMSUNG and Department of Health & Family Welfare Services, GOVT. Of Karnataka. 209 JanAushadhi Centres Details with (Abstracts) | New registration forms for Heart/Lungs, Kidney/Pancreas/Liver transplantations | Contractual Engagement of Urban Health Volunteer-Male under NUHM for NVBDCP - Guidelines | Naara Health Care Campaign Programme- Concept Note and Early Trends | Link to Integration of Softwares Dashboard - Universal Health Care | AROGYA KARNATAKA : UNIVERSAL HEALTH COVERAGE | KPME Amendment and Gazette Notification: Draft rules of the KPME Act | About NIPAH Viral Fever | World Tobacco Day 31 May | Tender notification for Hiring Services of Chartered Accountant firm for Concurrent Audit of Districts and City Health & Family Welfare Society for the FY 2018-19 under NHM. | Recognised (empanelled) Hospital list to treat Government Employees and their Family | Notification - Department of HFW Govt of Karnataka invites applications from eligible Individuals/ Organization for nomination as Non-Official Members of the State Mental Health Authority and Application Form (http://ksmha.co.in) | 01/10/2018 | Notification - Recruitment for the post of Mid-Level Health Provider (MLHP) for Health and Wellness Centers (HWC) under CPHC-UHC Program (NHM). | Application for the post of Consultant-Health Care Financing (HCF) in Karnataka State Health System Resource Center (KSHSRC) | LOI for Skill Development Training of SC/ST Candidates | DoHFWS e-Mail Policy and User Guide | List of Results for Test conducted on 17/02/2019 for the Post of MLPHP | Walk in interview for the post of IT Consultant and Transplant Co-ordinators on Contract Basis is called on 12-03-2019. | Notification: Postponement of CGA Appointment counselling -reg.

Updates

- 1. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 2. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 3. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 4. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 5. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)

Welcome

Karnataka state is one of the pioneer states in the country in providing comprehensive public health services to its people. Even before the concept of Primary Health Centers was conceived by the government of India, the state had already made a beginning in establishing a number of PHUs for providing comprehensive health care, and a delivery system consisting of curative, preventive, promotive and rehabilitative health care, to the people of the state. HEALTH is an asset to every person.

News and Events

- 1. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 2. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 3. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 4. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)
- 5. [Circular No. 100/2018](#) - [Circular No. 100/2018](#)



GOVERNMENT OF KARNATAKA

DEPARTMENT OF H & F W SERVICES

BIO-MEDICAL WASTE SEGREGATION

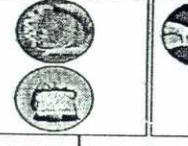
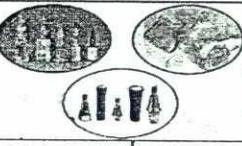
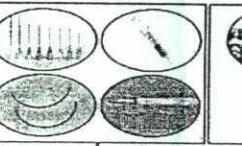
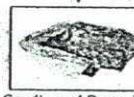




PUT THE RIGHT WASTE IN RIGHT BIN

(Bio-Medical Waste Management Rules, 2016)



YELLOW CATEGORY	RED CATEGORY	BLUE CATEGORY	WHITE CATEGORY	YELLOW CATEGORY	YELLOW CATEGORY
<ul style="list-style-type: none"> • Human Anatomical Waste • Soiled Waste • Soiled Linen & Beddings • Animal Anatomical Waste 	<ul style="list-style-type: none"> • Blood Bags • Microbiology, Clinical & Laboratory Waste 	<ul style="list-style-type: none"> • Tubings • Bottles • Gloves even soiled • Urine bags • Syringes • Vaccutainers 	<ul style="list-style-type: none"> • Broken Glass • Medicine vials • Metallic Body Implants • Ampoules 	<ul style="list-style-type: none"> • Metal Sharp Waste • Needles, Scalpel blades • Syringes with fixed needles • Blades, Burnt Needles 	<ul style="list-style-type: none"> • Discarded Medicines • Cytotoxic drugs • Items contaminated with Cytotoxic drugs • Liquid Waste from OT/Lab • Floor Washing • Infected Secretions • Discarded disinfectants
					
<p>Pre-treatment with Autoclave</p> <p>Non-Chlorinated Yellow Bag of 50 Micron</p> 	<p>Pre-treatment with Autoclave</p> <p>Non-Chlorinated Red Bag of 50 Micron</p> 	<p>Cardboard Box with Blue Marking</p> 	<p>White translucent Puncture Proof /Leak Proof /Tamper Proof Disposable-Container</p> 	<p>Pre-treatment with 10% Sodium Hypochlorite Solution</p> <p>Non-Chlorinated Yellow Bag of 50 Micron</p> 	<p>Pre-treatment with 10% Sodium Hypochlorite Solution</p> 
<p>Incineration/Plasma Pyrolysis in CBWTF</p>	<p>Autoclave/Microwave/ Hydroclave/Shredding/Recycled</p>	<p>Disinfection / Autoclave Microwaving / Recycled</p>	<p>Autoclaving / Shredding/ Mutilation/Sharp Pits/CBWTF</p>	<p>Incineration in CBWTF/ Return to Manufacturer</p>	<p>ETP/STP</p>

IMPORTANT INSTRUCTIONS FOR HEALTH CARE FACILITIES

- 1. Temporary Storage Room - Provision for safe, ventilated, puncture and leak-free storage room
- 2. Pre-treatment - Pre-treat the laboratory waste, Microbiological waste, glass ampoules and blood bags using Autoclave as per WHO
- 3. Chlorinated plastic bags - Plastic bag use of chlorinated plastic bags, gloves and lab coat
- 4. Annual training - Provide training to health workers at least once a year and give details in Annual Report
- 5. Immunization - Immunize health workers involved in handling waste for protection of diseases
- 6. Eye protection - Place right eye with sticks and right eye with eye protection
- 7. Personal protective equipments - Provide and ensure use of Personal Protective Equipments
- 8. Health check up - Conduct health check up of health workers at least once a year and keep record
- 9. BMSW report - Monitor and update the bio-medical waste register and update record on your website on regular basis
- 10. Accident Reporting - Report Major accidents such as fire hazards, blasts during handling of BMSW within 24 hours in Form

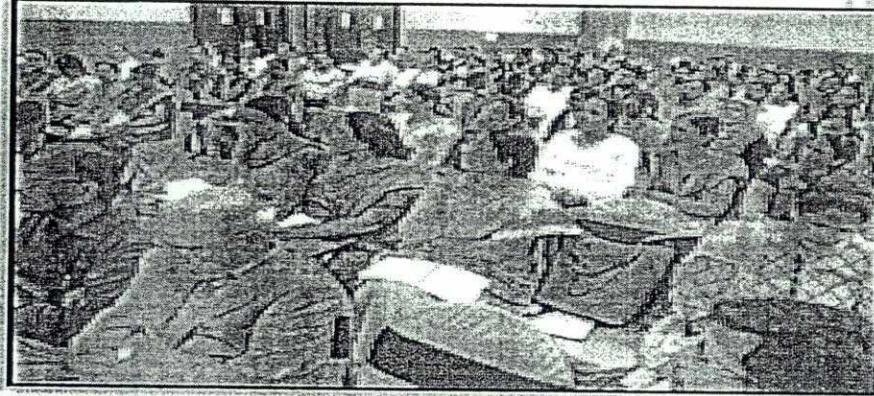
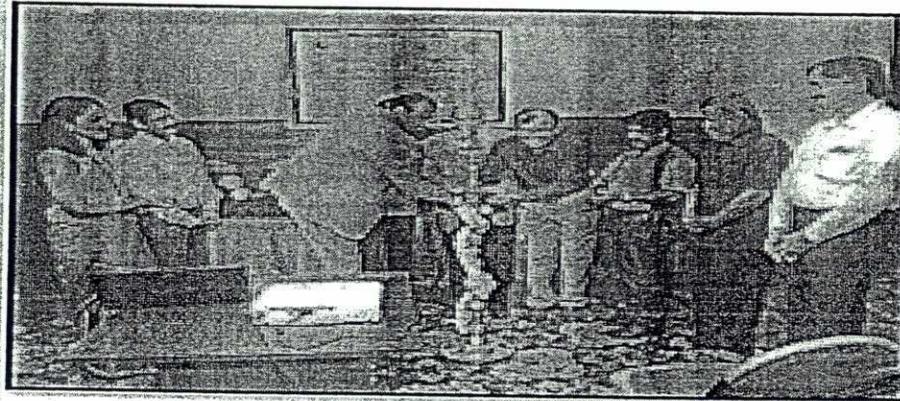
- 1. Pre-treatment of liquid waste - Pre-treat the liquid waste with 10% sodium hypochlorite solution using 30% quantity
- 2. Authorization - Every Biomedical or Non Biomedical HCF shall obtain authorization under BMSW Rules, 2016, consent under Water Act, 1974 and Air Act 1986
- 3. Annual return - Submit Annual Return in Form - IV on or before 30th June every year
- 4. Website - Make website and display monthly waste generation record and Annual Report
- 5. Record Maintenance - Shall maintain record of generation, collection, reception, storage, treatment and disposal for a period of 5 years
- 6. Discarded medicines - Dispose of discarded medicines and cytotoxic drugs in separate yellow color bags with cytotoxic symbol
- 7. Medical Termination of Pregnancy Certificate - Issue Certificate by Obstetrician or Medical Superintendent before disposing off dead fetus below the stability period to CBWTF operator
- 8. Mercury free equipments - Use mercury free equipments in your HCF
- 9. X-ray hypochlorite - Dispose X-ray hypo bear and films to authorized facility of the Board. Cutting/mixing - Recyclable plastic waste shall be cut/mixed before disposal to prevent unauthorized use

Website : www.karhfw.gov.in

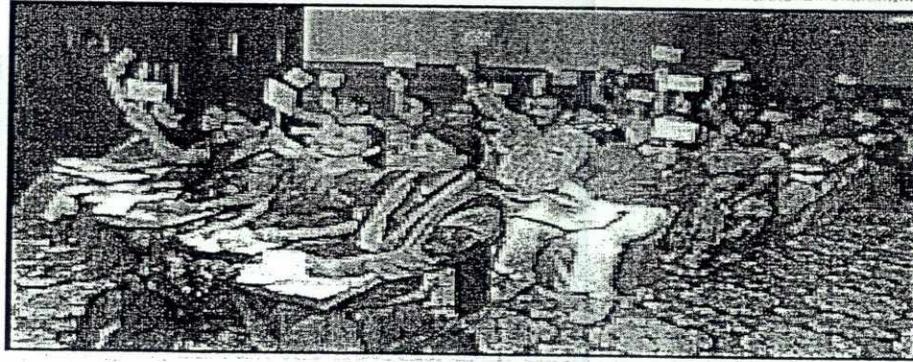
Email : pcunido2015@gmail.com

Phone : 080-22273150

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4 Regional Level Workshops



Link to BMW Monitoring Software and Data Entry- <https://kgis.ksrsac.in/bmw/>

Link to Access IEC's, SOP's and Training Modules- <https://www.biomedicalwastemanagementinindia.in/index.html>

Annexure.....In the Affidavit
Mr./Mrs.....sworn to before me
on this.....

NOTARY PUBLIC, BANGALORE


Executive Engineer
Directorate of Municipal Administration
Bangalore.

As submitted by Health & Family Welfare Dept
Saidalath

ಪರಿಸರ ಅಭಿಯಂತರರು
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ಬೆಂಗಳೂರು.

Status of compliance of Bio Medical Management Rules, 2016 from KSPCB

The Biomedical Waste (Management and Handling) Rules, 1998 is superseded with the new Biomedical Waste Management Rules, 2016 notified under the Environment (Protection) Act 1986 and has come in to force with effect from 28.03.2016. The Board adopted new Bio Medical Waste Management Rules, 2016 in 203rd Board Meeting held on 4.4.2016.

The Biomedical Waste Management Rules, 2016 covers all Health Care Establishments (HCE) including, all persons who generate, collect, receive, store, transport, treat, dispose or handle biomedical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, Pathological laboratories, blood banks, AYUSH hospitals, clinical establishments, Research or educational institutions, Health camps, vaccination centers, medical or surgical camps, blood donation camps, forensic laboratories and research laboratories.

Every state government or union territory shall constitute an Advisory committee under the Chairmanship of Health Secretary to oversee the implementation of the rules. The composition of the committee is prescribed in the rules.

Monitoring of the implementation of the Rules in Health Care Facilities (HCF) is the responsibility of:

- (a) District level monitoring committee headed by Deputy Commissioner
- (b) Central Pollution Control Board (CPCB) in respect of HCEs under Ministry of Defence.
- (c) The Ministry of Environment, Forest and Climate Change shall review the implementation of rules in the country through State Health Secretary and Chairman or Member Secretaries of SPCB and CPCB.

As per annual report 2018-19 submitted to CPCB on implementation of Bio Medical Waste Management Rules, 2016 status in the state of Karnataka is as follows;

- The total number of Health Care Establishments (HCEs) - 35869*
- Total quantity of Biomedical Waste generated - 65621.2 kg/day

• Number of Common Bio Medical Waste Treatment Facilities in Operation	- 26
• Number of Common Bio Medical Waste Treatment Facilities under construction	- 04
• Total bio-medical waste treated kg/day	- 61215.2
• Total bio-medical waste treated and disposed by captive treatment facilities /day	- 4406 kg

***Note: Total HCEs includes**

(i) Bedded Hospitals and Nursing Homes (bedded)	- 7132
(ii) Clinics, dispensaries	- 20139
(iii) Veterinary institutions	- 3078
(iv) Animal houses	- 29
(v) Pathological laboratories	- 1732
(vi) Blood Bank	- 64
(vii) Clinical establishment	- 1159
(viii) Research Institutions	- 46
(ix) AYUSH	- 1708
(1) Total no. of beds:	- 199486

Additional Information;

1. In the state of Karnataka all the districts except six (Tumkur, Kodagu, Haveri, Chikkamagaluru, Mandya and Chamrajnagar) are having Common Biomedical Waste Treatment and Disposal Facilities {CBMWTDF}. However they are being catered by the nearby districts CBMWTDF.
2. Implementation of the Rules by various stake holders are reviewed regularly. Last review was on 9.1.2019, following directions were issued

A. Health and Family welfare

1. The State level advisory committee shall meet once in six months as stipulated under the Rules.
2. The information pertaining to number of meetings held, decision taken by the district level monitoring committee shall be communicated to

Pollution Control Board and the Health & Family Welfare Department shall regularly monitor functioning of the district level monitoring committee.

3. The amount spent to give training to the medical staff of the hospitals shall be submitted to the Board.
4. The details of number of health care establishments provided with deep burial pits shall be submitted to the pollution control Board.
5. The officers of the Pollution Control Board shall randomly verify and monitor the functioning of the deep burial pits and report compliance.

B. Department of Animal Husbandry and Veterinary Sciences, Government of Karnataka.

1. Action shall be initiated to restart handing over the biomedical waste to the CBMWTDF by the Department. The KSPCB shall issue notice to the Secretary, Animal Husbandry in this regard.
2. The details of training conducted during 2017-18 and the training schedule for the year 2018-19 shall be submitted to the pollution control board.
3. Department shall take immediate action to publish registered facilities.

C. BBMP and DMA

1. KSPCB shall issue notice to Directorate of Municipal Administration for not attending the meeting.
2. BBMP shall create facilities for disposal of large dead animals and also use only electricity as fuel.

D. Bar coding

1. The KSPCB, Health & Family Welfare and Department of Animal Husbandry & Veterinary Sciences shall monitor the implementation of the bar coding system and action shall be initiated against the violators.

E. Common Biomedical Waste Treatment and Disposal Facilities

1. There is a check list for performance evaluation of the CBMWTDF in the guidelines. The Regional Officers of KSPCB require to evaluate the functioning and submit a report.
2. The CBMWTDF shall take immediate action on OCMS.

3. Dioxin and Furans shall be analysed immediately as per Rules.
4. The KSPCB shall take immediate action for speedy disposal of the case pending before the Hon'ble High Court in connection with service area of the CBMWTDF.
5. The rates for the management of the waste shall be discussed in the district level advisory committee and come up with proposal for notification. The Health & Family Welfare Department shall monitor the issue.
6. The officers of the Board shall verify the safety equipments provided to the employees of the CBMWTDF.
7. The list of employees who are engaged in biomedical waste handling at the CBMWTDF shall be submitted to the jurisdictional regional offices within 30 days.
8. Only GPS mounted vehicles shall be used for collection of biomedical waste and which shall be linked to the KSPCB server for monitoring.
9. The Regional officers, KSPCB shall identify the alternative CBMWTDF in case of any of the working CBMWTDF does not operate for various reasons.

As Submitted by KSPCB

Shelala

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ಬೆಂಗಳೂರು

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this.....

NOTARY PUBLIC, BANGALORE


Executive Engineer
Directorate of Municipal Administration
Bangalore.

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Annexure-R8

Status of functioning of Committees constituted by this Order

As per the direction of Hon'ble National Green Tribunal with respect to O/A No. 606/2018 order dated: 16.01.2019 State Level Committee under the Chairmanship of Hon'ble Justice Subhash B. Adi, Former Judge, High Court of Karnataka is notified by the Department of Forest, Ecology and Environment on 13.02.2019.

List of Events by NGT-SLC(OA No. 606/2018, dated:16.01.2019)

NGT-SLC meeting at State Level

1	1st NGT-SLC meeting with all members	15.02.2019
2	2nd NGT-SLC meeting with all members	11.03.2019
3	3rd NGT-SLC meeting with all members	05.04.2019

BBMP(Bruhat Bangalore Mahanagar Palike)

Sl.No.	Meeting	Date
1	1 st NGT-SLC review meeting with BBMP & succeeding visits to landfill sites	25.03.2019
2	2 nd NGT-SLC review meeting with BBMP on implementation of Rule-17	11.04.2019
3	3 rd NGT-SLC consultation meeting with experts in SWM	14.04.2019
4	4 th NGT-SLC consultation meeting with TGC members of BBMP	27.04.2019
5	5 th NGT-SLC meeting with Special Commissioner & Joint Commissioners of BBMP	29.04.2019
6	6 th NGT-SLC consultation meeting with BBMP Pourakarmikas union leaders	09.05.2019
7	Yelahanka constituency stakeholders meetings	14.05.2019
8	East Zone stakeholders meeting	27.05.2019

District/Division wise

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Annexure-R8

1	1st NGT-SLC review meeting of Belagavi Revenue Division meeting(07 Districts) & Visits to Landfill site	15.03.2019
2	2nd NGT-SLC review meeting of Dharwad District	01.05.2019 & 02.05.2019
3	3rd NGT-SLC review meeting of Ramanagar District & Visits to Hospitals	03.05.2019
4	4th NGT-SLC review meeting of Mysore District	08.05.2019
5	5th NGT-SLC review meeting of Mandya District & Visits to Hospital, Landfill site	18.05.2019
6	6th NGT-SLC review meeting of Tumakuru District	26.05.2019
7	7th NGT-SLC review meeting of Belgaum	28.6.19
8	8th NGT-SLC review meeting of Dharwad	29.6.19
9	Sugar Cane Industries	

As submitted by KSPCB.

Shehalatha

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ಪಾಲಾಡಳಿತ ನಿರ್ವಹಣಾಲಯ
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Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this..... day of.....
NOTARY PUBLIC, BANGALORE


Executive Engineer
Directorate of Municipal Administrations
Bangalore.

Status of River Rejuvenation Action plans of Karnataka State

A brief summary of Action Taken Report on Hon'ble NGT directions as per O.A.No. 673/2018 orders dated 20/09/2018, 19/12/2018 and 08/04/ 2019 is mentioned below.

Date	Action Taken Report
24.11.2018	In view of the directions of Hon'ble National Green Tribunal order on 20.09.2018, the State Government has Constituted State level " River Rejuvenation Committee (RRC) " vide its Order No. FEE 214 EPC 2018, Bengaluru dated 24.11.2018 under the Chairmanship of Principal Secretary, Department of Ecology & Environment (Order copy enclosed as Annexure - I).
03/12/2018	1st RRC Meeting was held on 03.12.2018 and proceedings of the meeting are uploaded in KSPCB website.
13/12/2018	The River Rejuvenation Action Plans for all the 17 Polluted River Stretches as per the decision in the River Rejuvenation Committee (RRC) meeting has been prepared and the same was submitted to Hon'ble NGT and CPCB, Delhi on 13-12-2018 for consideration.
19/12/2018	After verification of submitted action plans from all the concerned States/UT's, Hon'ble NGT has issued further order on 19.12.2018 and directed to revise action plans & resubmit within 31.01.2019 by complying para 11 . Order on 19.12.2018 was available in KSPCB website.
03/01/2019	In Compliance to O.A. No. 673/2018 order dated 20.09.2018, Government of Karnataka has issued Order by constituting District level " Special Environment Surveillance Task Force " for 15 Districts on 03.01.2019 vide its Order No. FEE 214 EPC 2018, Bengaluru under the Chairmanship of Deputy Commissioners of respective Districts (Order copy enclosed as Annexure -II). One of the functions of Districts level "Special Environment Surveillance Task Force" is to ensure that no illegal sand mining takes place in river beds of polluted stretches. The actions are in place by Task Force.
28/01/2019	2nd RRC Meeting was held on 28.01.2019 to prepare revised River Rejuvenation Action Plan in compliance to order dated 19.12.2018 and proceedings of the meeting are uploaded in

	KSPCB website(Proceedings copy enclosed as Annexure-III).
30/01/2019	In compliance to the Hon'ble NGT Order on 19.12.2018, Revised Action Plans for 28 short term and long term action points with budgetary provisions are submitted to Hon'ble NGT & CPCB, Delhi on 30-01-2019 for consideration. For implementation of action plans , the total estimated budget requirement is Rs.1427.20 Crores .Out of which the projects of Rs.827.93 Crores are already approved by the Government and the works are under progress as per the report submitted by KUWS&DB, BWSSB & Deputy Commissioners of respective Districts .Remaining estimated cost of Rs.599.27 Crores is required for the proposed new projects. A consolidated revised river action planswith budgetary provisions and time target is enclosed as Annexure-IV .
01/02/2019	A web page named " River Water Quality Management " related to polluted river stretches of Karnataka State O.A.No 673/2018 has been prepared and linked on the KSPCB website in compliance to Para 11 of order dated 19-12-2018. URL link is https://www.kspcb.gov.in/water%20managment.html
25/02/2019	Monthly Data of Water quality and Classification related to water monitoring stations of 17 Polluted River Stretches for the year 2018-19 has been uploaded & URL link has been provided to CPCB ,Delhi in Compliance to para 13 of O.A.No 673/2018 dated 19.12.2018. URL link is https://www.kspcb.gov.in/water%20Data.html . Water Quality data and Classification of Polluted River Stretches Stations during the Year 2018-19 is enclosed as Annexure -V.
28/03/2019 & 05-04-2019	3rd RRC Meeting was held on 28.03.2019 to review the progress on implementation of action plans for 17 polluted river stretches in Karnataka from the concerned Government Departments. Proceedings of the meeting along with Action Taken Report is submitted to Hon'ble NGT & CPCB, Delhi on 05-04-2019 and uploaded in KSPCB website.
3.7.2019	As per CPCB format, information submitted by e-mail to Head, WQM, CPCB.

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Annexure -R9

Further, Hon'ble NGT (PB) New Delhi has passed order on 08/04/2019 and based on the suggestions by CPCB in the said order, the scale of **performance guarantee** has been revised from Rs.105 Crores to **Rs.15 Crores** for Karnataka and extend the timeline for execution of action plans from 6 months to **24 months**. Also, **Central monitoring committee (CMC)** has to be constituted by CPCB. The CMC is to coordinate with River Rejuvenation committees (**RRCs**) of States.

As per the proceedings of the 3rd RRC meeting **Rs.15 Crores** to be arranged by the departments who are responsible for implementation of mitigation measures i.e., Directorate of Municipal Administration (**DMA**), Bengaluru Water Supply and Sewerage Board (**BWSSB**) and Karnataka Urban Water Supply and Drainage Board (**KUWS&DB**).

Revised River Rejuvenation action plans for 17 identified Polluted River Stretches in respect of **Priority - III to Priority-V** by incorporating the suggestions of CPCB and approved by RRC are compiled. Action plans are covered with components viz, Introduction, Sources of pollution, Characteristics of River water quality, Action taken by the Board, Action to be taken, Cost component involved, Status of E- flow and **28** short term and long term actions and the identified authorities for initiating actions and the time limits for ensuring compliance.

The following District Level Special Environment Surveillance Task Force meetings are held by Respective District Commissioners and proceedings are uploaded in KSPCB website.

Sl No.	Date of meeting	Concerned Districts
1	10-1-2019	Belagaum
2	23-2-2019	Davengere
3	27-2-2019	Karwar
4	5-3-2019	Chamarajanagar
5	22-3-2019	Haveri
6	29-3-2019	Shivamogga
7	20-6-2019	Ramanagar
8	20-6-2019	Raichur

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before
on this.....day of.....
NOTARY PUBLIC, BANGALORE

Water quality data of 17 identified polluted River stretches for the months January -2019 to March-2019 is verified and found that river stretches of Kumaradhara and Nethravathi are confirms to Class-B and other 15 river stretches confirms to C and D.


Executive Engineer
Directorate of Municipal Administration
Bangalore.

As submitted by KSPCB =
Sachalata

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ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
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Status of functioning of Committees constituted in News Item publish in "Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clear Air in 102 cities released around Aug 15, dated 8.10.2018.

Status of the Action plan in compliance vide Original application No.681 of 2018 dated 8.10.2018 in the News Item published in "The Times of India" authored by Sri Vishwa Mohan titled "NCAP with multiple timelines to clear air in 102 cities to be released in August 15"		
SI No	Date	Action Taken
1	8.10.2018	<p>The Hon'ble National Green Tribunal, Principal Bench, New Delhi in original Application No. 681 of 2018 dated 08.10.2018 have noted that, "NCAP with multiple timelines to clear air in 102 cities to be released around August 15. The National Clean Air Programme (NCAP) proposes to reduce air pollution in 102 cities.</p> <p>Under National Ambient Air quality Monitoring Programme (NAMP) of CPCB, air quality data is compiled with National ambient air quality standards for 4 pollutants viz SO₂, NO₂, PM₁₀ and PM_{2.5}. (PM₁₀-Particulate Matter size less than 10 micro meter and PM_{2.5}-Particulate Matter size less than 2.5 micro meter) .</p> <p>The CPCB has analysed the ambient air quality of all major cities in India between the year 2011-15 and declared that 102 cities are non -attainment cities where the air quality is worse than National ambient air quality standards consecutively in last five years. In Karnataka, there are four non-attainment cities declared by CPCB namely, Bangalore, Hubli-Dharwad, Davangere and Kalaburgi.</p> <p>The main reasons for high air pollution in these cities due to vehicular emissions, re-suspension of dust and other fugitive emissions, industrial pollution, bio mass burning, construction and demolition activities and D G sets.</p> <p>The Hon'ble NGT has directed to prepare action plans to reduce air pollution by constituting six member Committee comprising Director of Environment, Transport, Industries, Urban development , Agriculture and Member Secretary, State Pollution Control Board. The Committee may be called "Air Quality Monitoring Committee (AQMC).</p>

		The AQMC will function under the overall supervision and co- ordination of Principle Secretary of Environment of the concerned State.
2	24.11.2018	In view of the directions of Hon'ble National Green Tribunal ,the State Government has constituted six members Committee headed by Principle Secretary to Government, Ecology and Environment as the Chairman called as "Air Quality Monitoring Committee (AQMC)vide order No FEE 216 EPC 2018, Bengaluru dated 24.11.2018. To prepare action plans at Hubli-Dharwad, Davanagere and Kalaburgi cities, the Task Force Committee have been constituted under the Chairmanship of Deputy Commissioners on 30.11.2018, 3.10.2018 and 15.10. 2018 of respectively.
	22.11.2018	1 st Task Force Committee meeting was held under the Chairmanship of Deputy Commissioners of Dharwad on 22.11.2018, on 6.12.2018, Davanagere and on 22.10.2018 Kalaburgi.
3	03-12-2018	1 st Air Quality Monitoring Committee (AQMC) meeting was held on 03.12.2018 under the Chairmanship of Principle Secretary to Government, Ecology and Environment.
4	22.12.2018	The Action plans of four non-attainment cities submitted to CPCB vide letter No. 4923, dated: 22.12.2018 for the approval.
5	7.2.2019	The CPCB has convened a video conference on,31.1.2019 under the Chairmanship of Member Secretary of CPCB. During the discussion, it was stated that as per the NGT directions each State Boards has to design Robust ambient air quality monitoring network in Karnataka. As per the direction a proposal has been sent to CPCB on 7.2.2019.

6	12.2.2019	After verification of submitted action plans, the CPCB has issued the direction under 31(A) of Air Act 1981 to the Principle Secretary to Government, Ecology and Environment. In the direction stated that as per the order of NGT , three members Committee has examine the action plan on 24, 25 th January-2019 and as per the recommendations of the Committee , CPCB has not approved the city action plans for Bengaluru, Hubli-Dharwad, Davanagere and Kalaburgi and stated to submit the revise city action plans based on the recommendations of three members Committee.
7	26.3.2019	To submit the revised action plans DO letters have been addressed to Deputy Commissioners of Dharwad, Davangere and Kalaburgi on 16.2.2019 and 25.2.2019. So far, revised action plans for Hubli-Dharwad and Davangere cities are received and not received the Action plans of Kalaburgi city . In this regard, DO letter addressed to Deputy Commissioner of Kalaburgi on 26.3.2019.
8	8.4.2019	2 nd Air Quality Monitoring Committee (AQMC) meeting was held on 8.4.2019 under the Chairmanship of Principal Secretary, Government, Ecology and Environment.
9	29.4.2019	The approved revised action plans of 4 non-attainment cities submitted to CPCB on 29.4.2019.
10	25.6.2019	After verification of submitted action plans, The CPCB has issued the direction under 31(A) of Air act 1981 to Principal Secretary, Government of Karnataka. In the directions stated that as per the order of NGT, the three member committee examined the revised city plans of Bengaluru, Davangere, Kalaburgi & Hubli-Dharwad on June 1 2019. As per the recommendation of the committee, CPCB has approved action plans of Davangere, Kalaburgi & Hubli-Dharwad and except for Bengaluru City and stated to submit the revised action plans based on the recommendation of three member committee.

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11	15.7.2019	The revised Bengaluru city action plans and reply to comments (raised by three member committee) has been submitted to CPCB, Delhi vide letter No.231, dated: 15.7.2019 for approval along with April-19 Ambient air quality data of Bengaluru city. Average Air Quality Index is 87 it means Satisfactory.
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as submitted by KSPCO.

Shelelaka

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ಬೆಂಗಳೂರು.

Annexure..... in the Affidavit
Mr./Mrs..... sworn to before me
on this..... day of

NOTARY PUBLIC, BANGALORE


Executive Engineer
Directorate of Municipal Administration
Bangalore.

295

Status of Action Plan with regard to identification of polluted industrial clusters in O.A.No.1038/2018, news item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.

The Ministry of Environment & Forests had imposed a moratorium on consideration of projects for environmental clearance to be located in critically polluted areas / industrial clusters identified by Central Pollution Control Board. The industrial clusters / areas having aggregated CEPI scores of 70 and above were considered as critically polluted clusters/ areas. Accordingly, in the state of Karnataka the following two industrial clusters were declared as critically polluted area vide MoEF office Memorandum No. J-11013/5/2010-1A.II (i) dated 13.01.2010:

1. Bhadravathi, Shimoga with CEPI score of 72.33 and
2. Baikampady Industrial Cluster, Mangalore with CEPI Score of 73.68

The industrial clusters / areas having aggregated CEPI scores of between 60 to 70 were considered as severely polluted clusters/ areas. Accordingly three industrial clusters were declared as severely polluted area:

3. Peenya Industrial Area, Bangalore with CEPI Score of 65.11
4. Kolhar Industrial Area, Bidar with CEPI Score of 67.64
5. Raichur Industrial area with CEPI Score of 68.07

During the period of moratorium, to bring down the prevailing pollution loads, time bound action plans was prepared by the KSPCB / CPCB for improving the environmental quality in the industrial clusters/ areas. Also Local Area Committee for verification of implementation of Action plans for Bhadravati and Baikampady is constituted by KSPCB, where CPCB representative is a member of the committee. In addition to above areas, Jigani - Bommasandra industrial area, Bangalore also added in the polluted area for restoring the environmental quality.

The implementation of the action plans for Bhadravati and Baikampady was monitored through review by Local Area Monitoring Committee. The validity of the two monitoring Committee is up to 31.3.2019 and the same

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needs to be extended. The CEPI score over the year for Critically Polluted Area are as follows:

S.NO.	Industrial Cluster / Area	Trend of CEPI Score			Current status of moratorium
		2009	2011	2013	
1	Bhadravathi	72.33	62.64	45.27	Moratorium lifted vide O.M. dated 23.05.2011 by MoEF & CC
2	Mangalore	73.68	73.86	67.62	

For remaining three (3) severely polluted industrial areas, action plan was not prepared. As per directions of CPCB dated: 26.04.2016, KSPCB has taken action for carrying out Environmental Quality monitoring through laboratory accredited under NABL for pre-monsoon and post monsoon period and submitted the monitoring report to CPCB to enable for evaluation of CEPI scores of the Five (5 Nos) industrial areas (excluding Jigani-Bommasandra Industrial Area). Now, CPCB has evaluated the CEPI score for all the 100 industrial areas in the country and communicated the CEPI score to MoEF & CC for approval and notification.

Compliance to Hon'ble NGT order:

As per the Orders of the Hon'ble NGT, State Pollution Control Boards are required to prepared action plan with line Department to improve the Environment Quality parameters within 03 months and get them approved by Chief Secretary. While preparation of action plan, all the other aspects such as action plan for polluted river stretches, action plan for non-attainment cities are required to be incorporated wherever applicable.

Accordingly, KSPCB has held three meetings with the concerned Regional Officers of the Board and with the guidance of CPCB, Regional Directorate, Bangalore. KSPCB has prepared action plans for each of the above-said 06 Polluted industrial areas based on the boundary of industrial area, buffer zone, industries operating within the area and the industry specific action plan to ensure compliance to consent conditions.

These action plans have to be reviewed and approved by the Chief Secretary, Government of Karnataka, for submission of the same to CPCB, who in turn will submit to Hon'ble NGT. Subsequently, the implementation of the

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Annexure -R11

action plan shall be monitored through Local Area Monitoring Committees constituted by the Board for the respective areas.

Principal Secretary, Department of Ecology & Environment has issued a corrigendum No DEE 88 EPC 2019 dated 19.3.2019 authorizing the existing monitoring committee constituted vide G.O. FEE 168 EPC 2014, Bangalore dt 25.11.2014 to oversee the implementation of the action plan as per the direction of Hon'ble NGT.

Subsequently, the action plan of 6th CEPI Industrial Cluster viz Jigani-Bommasandra Industrial Area, Bangalore Urban District has been submitted to CPCB, New Delhi on 16/07/2019. Local Area Committee has been formed for Jigani-Bommasandra Industrial Area. All the action plans are uploaded in the website of KSPCB.

6. Status of compliance of the directions passed in OA No.173 of 2018, Sudarsan Das V/s. State of West Bengal & Others, Order dated 4.9.2018 Original Application No. 173/2018 (Earlier O.A. No. 89/2017 (EZ) Sudarsan Das Vs. State of West Bengal & Ors.

As submitted by KSPCB.

Shelalolu

ಪರಿಷರ ಅಭಿಯಂತರರು
ಪಾಲಿಕೆ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು.

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this..... day of.....
NOTARY PUBLIC, BANGALORE

Executive Engineer
Directorate of Municipal Administration
Bangalore.

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Annexure -R12

Total amount collected from erring industries on the basis of 'Polluter Pay Principle', 'Precautionary Principle' and details of utilization of funds collected.

Sl. No.	Action to be initiated by the Board	Remarks
1	It was brought to the notice that the Board has collected amount from M/s. Graphite India and one more unit from Bellary as per the directions of the Hon'ble NGT. However, the Pri. Secretary to the Government, UDD instructed to give detailed note on the units identified for causing pollution preventive measures initiated and action initiated against the violators for the past one year.	As per W.P. No. 13029/1985 held at Hon'ble Supreme Court of India on 29.10.2018, M/s. Graphite India has deposited Rs. 50,000,00/- (Fifty Lakhs).
2	Hon'ble NGT has passed order on 28.01.2019 in O.A. 77/2016 (SZ); Padma Kodli Vs. Karnataka State Pollution Control Board wherein Hon'ble NGT directed to forfeit the Performance Guarantee Money of Rs. 50 Lakhs deposited by M/s Sai Vijay Pragathi Steel Udyog Pvt. Ltd. Haruvanahalli, Hospete and Bellary. Accordingly, the Board forfeited the Performance Guarantee Money deposited by the industry on 12/02/2019.	

AS submitted by KSPCB

Shelalatta

ಪರಿಸರ ಅಭಿಯಂತರರು
ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು.

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this..... day of.....

NOTARY PUBLIC, BANGALORE

(Signature)

Executive Engineer
Directorate of Municipal Administration
Bangalore.

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SWM Implementation in 6 Model Cities of Karnataka

ULB Name	No. of Ward	Door to Door Collection (No of wards with 100% D-D Collection) As on April-19	(No of wards with 100% D-D Collection) As on July-19	No of wards with 100% segregation as on April-19	No of wards with 100% segregation as on July-19	MSW Generated (in TPD) as on April-19	Waste Processed (in TPD) as on April-19	MSW Generated (in TPD) as on July-19	Waste Processed (in TPD) as on July-19
Mysore CC	65	65	65	52	65	425	235	425	235
Mangalore CC	60	60	60	15	60	321	252	321	252
Belagavi CC	58	55	58	0	16	255	240	255	240
Raichur CMC	35	35	35	0	32	90	4	90	40
Karwar CMC	31	31	31	31	31	27	25	27	25
Hunsur CMC	31	31	31	0	8	23	2	23	8

Status of proposed model Grama Panchayats				
SL No.	DISTRICT	TALUK	GP	DPRs Approved Yes/No
1	Bagalkote	Bilagi	Yedahalli	Yes
2		Mudhol	Mantoor	Yes
3		Jamkhandi	Hirepadasalagi	Yes
4	Ballari	Bellari	Nelludi	No
5		Hadagali	Holalu	No
6		Hosapete	Kallahalli	No
7	Belagavi	Khanapur	Nandgadh	Yes
8			Devalatti	Yes
9		Gokak	Doopdala	Yes
10	Bengaluru (Rural)	Dodballapur	Bashettihalli	Yes
11		Dodballapur	Majarahosahalli	Yes
12		Devanhalli	Kannamangala	No
13	Bengaluru (Urban)	North	Rajanakunte	Yes
14		North	Bettahalasuru	Yes
15		Anekal	Shanthipura	Yes
16	Bidar	Aurad	Sundal	No
17		Basavakalyan	Sastapur	No
18		Bidar	Chambol	No
19	Chamarajanagar	Chamarajanagar	Santhemarahalli	No
20		Gundlupet	Hangala	Yes
21		Kollegal	Lokkanahalli	Yes
22	Chikkaballapura	Chintamani	Hirekattigenahalli	No
23		Gauribidnur	Hosur	Yes
24		Sidlaghatta	Nagamangala	No
25	Chikkamagaluru	Tarikere	Amrutapura	Yes
26		Mudigere	Kalasa	Yes
27		Narasimharajapura	B. Kanabur	No
28	Chithradurga	Hosaduga	Belaguru	Yes
29		Chithradurga	Medehalli	No
30		Molakalmuru	Rampura	No
31	Davanagere	Davanagere	Belavanur	No
32		Channagiri	Santhebennur	No
33		Honnali	Chiluru	No
34	Dharwad	Dharwad	Hebballi	Yes
35		Hubballi	Anchatageri	Yes
36		Kundahola	Koobinala	Yes
37	Dakshina Kannada	Beltangadi	Ujire	Yes

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Status of proposed model Grama Panchayats				
SL No.	DISTRICT	TALUK	GP	DPRs Approved Yes/No
38		Puttur	Alankaru	Yes
39		Sulya	Aranthodu	Yes
40	Gadag	Rona	Abbigeri	No
41		Gadag	Lakkundi	No
42		Shirahatti	Magadi	No
43	Hassan	Belur	Hagare	Yes
44		Sakleshpura	Baage	No
45			Hanbalu	No
46	Haveri	Ranebennur	Kavalettu	Yes
47			Tumminakatti	Yes
48		Savanur	Teveramellihalli	No
49	Kalaburagi	Afzalpur	Gobbur .B	Yes
50		Kalaburagi	Tajsultanpur	Yes
51		Jevargi	Nelogi	Yes
52	Kodagu	Madikeri	Benguru	Yes
53		Somvapat	Nanjarayapatna	Yes
54		Virajpet	Kutta	Yes
55	Kolar	Kolar	Kurugal	No
56		Bangarapet	Kethaganahalli	No
57		Mulbagal	Uthanur	Yes
58	Koppal	Gangavathi	Shriramanagar	Yes
59		Koppala	Alavandi	Yes
60			Munerabhada	Yes
61	Mandya	Maddur	Gejjalagere	Yes
62		K. R peta	Bukinkere	Yes
63		Srirangapattana	K.R Sagara	No
64	Mysuru	Mysore	Hosahundi	No
65		Nanjangud	Haradanahalli	No
66		Hunsur	Katttemalalavadi	Yes
67	Raichur	Lingsugur	Gurunta	No
68		Raichur	Talamari	No
69		Sindhur	R.H Camp	Yes
70	Ramanagar	Channapatna	Kodamballi	No
71		Kanakapura	Kodihalli	No
72		Magadi	Kooduru	Yes
73	Shivamogga	Bhadravati	Holehonnuru	No
74		Hosanagara	Ripponpete	Yes
75		Sorab	Anavatti	No

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Annexure -R13

Status of proposed model Grama Panchayats					
SL No.	DISTRICT	TALUK	GP	DPRs Approved Yes/No	
76	Tumakuru	Tipaturu	Biligere	Yes	
77		Turuvekere	Mayasandra	Yes	
78		Tumakuru	K.Palasangra	Yes	
79	Udupi	Kundapur	Vandse	Yes	
80		Karkala	Nitte	Yes	
81		Udupi	Varamballi	Yes	
82	Uttara Kannada	Haliyal	Teragaon	Yes	
83			Mangalwada	Yes	
84		Kumta	Nadamaskeri	Yes	
85	Vijayapur	Basavanabagevadi	Ukkali	Yes	
86		Vijayapur	Kanamadi	Yes	
87			Thikota	Yes	
88	Yadgir	Shorapur	Kodekal	No	
89		Shahpur	Doharnalli	No	
90		Yadgir	Saidapur	No	
		Total	90		
				DPR Approved till date	54

As submitted by RDR

Shelabala
ಪರಿಸರ ಅಭಿಯಂತರರು
ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು.

Annexure.....in the Affidavit
Mr./Mrs.....sworn to before me
on this.....day of.....

NOTARY PUBLIC, BANGALORE


Executive Engineer
Directorate of Municipal Administration
Bangalore.

303 Annexure R-14

☎ Phone : 080-25586321
✉ E-mail : ho@kspcb.gov.in
🌐 Website : http://kspcb.gov.in

☎ 255881581, 25588112
25588151, 25588270
25588142, 25586620



Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No. PCB 14 COC 2019/ 2586

Date: 20 JUL 2019

OFFICE MEMORANDUM

Sub: Constitution of Monitoring Cell - reg.

Ref: Orders of Hon'ble NGT, Principal Bench, New Delhi in matter of OA. No. 606/2018 dated 24.04.2019.

Preamble: The Hon'ble National Green Tribunal while hearing/ reviewing the status of the progress made as stated in the Affidavit filed on 23.04.2019 in the matter of OA. No. 606/2018 dated 16.01.2019 on behalf of State of Karnataka in presence of Chief Secretary, GoK has discussed the need for having an effective Monitoring Cell directly attached to the Office of Chief Secretary with experts in environment and related issues to assist the Chief Secretary, GoK.

Accordingly, the subject experts/ institutions are identified to advise on the implementation of directions issued in the Order dated 24.04.2019 and the steps required to be taken for improving the environmental situation in the state in respect of Plastic Waste Management Rules, 2016; Solid Waste Management Rules, 2016; Bio-medical Waste Management Rules, 2016, Polluted River Stretches, Non-attainment Cities, critically polluted industrial clusters and Sewage Management and hence, the following order:

ORDER

Pursuant to the facts and circumstances explained in the preamble, the Board hereby constitutes Monitoring Cell with the subject experts and Officers from the Board as under:

Sl. No.	Field of Specializations	Subject Expert	Coordinating Officers from KSPCB
1	Waste water management (Domestic sewage and Industrial effluent management)	Dr. Anantha S. Kodavasal, Ecotech Engineering Consultancy Private Limited, Bengaluru	Dr. A. Ramesh, Senior Environmental Officer, Waste Management Cell

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2.	Solid Waste Management	Almitra H Patil, Solid Waste Management Expert, Bengaluru	
3.	Bio-Medical Waste Management	i. Dr.S.Pruthvish, Consultant, ICMR. Sree. Sampada, 1153, 2 nd Main, 2 nd Block, BEL Layout, Vidyaranya puram, Bengaluru-97. ii. Dr.Hemanth Thapsey, Registrar and Professor of Community Medicine, MS Ramaiah Medical College, Bengaluru-54	
4.	Plastic Waste Management	Prof. (Dr.) S. K. Nayak, Director General, Central Institute of Plastic Engineering & Technology (CIPET), Bengaluru	
5.	Lakes/Water Body conservation and management.	Dr. H. N. Chanakya, Scientist, Centre for Sustainable Technology, Indian Institute of Science (IISc), Bangalore - 560012	Dr. H. Lokeshwari, Chief Scientific Officer
6.	Air Quality improvement in Non-attainment Cities	Dr.B.Nagappa, Senior Scientific Officer (Retd.), KSPCB, Bengaluru	
7.	Environmental quality improvement in Critically Polluted Area	Sri S. Suresh, Scientist E & Regional Directorate, South Zone, CPCB, Bengaluru.	Smt.Vijikarthikeyan Senior Environmental Officer, 17 Category
8.	Water Conservation	Sri Vishwanatha. S, 264, 6 th Main, 6 th Block, BEL Layout, Vidyaranyapura, Bangalore-97	Dr. H. Lokeshwari, Chief Scientific Officer
9.	Environmental Legislations	Prof. M.K. Ramesh, National Law School of India University, Nagarbhavi, Bengaluru	Sri R.V.Bhat, Legal Officer

10	Sustainable Development	Dr. Anand Shivapuji, Centre for Sustainable Technologies, IISC, Bangalore	Dr. Shakuntala Bai, Environmental Officer, Corporate Cell
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Sri. B. G. Mohan Krishna, Chief Environmental Officer, (Rtd.), KSPGB will be the Coordinator for the Monitoring Cell, convenes meetings with experts and brief the Chief Secretary on day to day progress in implementation of NGT directions on the subject mentioned above, prepare quarterly reports for submission to Hon'ble NGT by the Chief Secretary, GoK.

1. **Monitoring Cell shall monitor the implementation of the directions issued by the Hon'ble NGT:**
 1. Steps to comply Rule 22 and 24 of SWM Rules within six weeks to the extent not yet taken. Similar steps with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.
 2. To notify model cities/towns/villages which will be made fully compliant. Remaining cities, towns and villages Panchayats of the State may be made fully compliant in respect of environmental norms within one year.
 3. To Estimate value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.
 4. To conduct Performance audit of functioning of all regulatory bodies and remedial measures to be taken.
 5. To introduce policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws and the Committee shall oversee the steps taken for implementation of the orders of Hon'ble NGT in O.A No.606/2018 dated 24/04/2019 from time to time.
 6. Any other task related to the subject entrusted by Chief Secretary or the Board from time to time.

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II. Terms of Reference:

1. The Coordinating officers shall study the requirements of compliance as per the orders of the Hon'ble NGT, prepare the subjects for discussion in the committee and draft the reports within the timelines mentioned in the Hon'ble NGT Order.
2. The monitoring cell shall meet as and when subjects are placed for discussion.
3. The Monitoring Cell is directly attached to assist the Office of the Chief Secretary, GoK.
4. The members / experts other than Officers of the Board are entitled for Sitting fees as per the prevailing norms. The logistics for attending the meeting/visits will be provided by the Board.
5. The Monitoring Cell may co-opt any subject expert if required.
6. The tenure of the monitoring cell will be until further orders from the Board.

Sd/-

MEMBER SECRETARY

To,

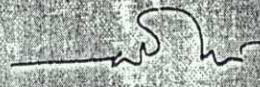
1. Dr. Anantha S. Kodavasal, Ecotech Engineering Consultancy Private Limited, Bengaluru.
2. Smt. Almitra H. Patil, Solid waste management expert, Bengaluru email: almitrapatel@rediffmail.com
3. Dr. S. Pruthvish, Consultant, ICMR, Sree. Sampada, 1153, 2nd Main, 2nd Block, BEL Layout, Vidyanarayapuram, Bengaluru-97
4. Dr. Hemanth Thapsey, Registrar and Professor of Community Medicine, MS Ramaiah Medical College, Bengaluru-54
5. Prof. (Dr.) S. K. Nayak, Director General, Central Institute of Plastic Engineering & Technology (CIPET), Bengaluru
6. Dr. H. N. Chanakya, Scientist, Centre for Sustainable Technology, Indian Institute of Science (IISc), Bangalore - 560012
7. Dr. B. Nagappa, Senior Scientific Officer (Retd.), KSPCB, #53, Adhithi Apartment, S2, Amarjyothi Layout, RT Nagar, Bengaluru-32
8. Sri S Suresh, Scientist E & Regional Directorate, South Zone, CPCB, Bengaluru.
9. Sri Vishwanatha S, Water Conservation Expert, 264, 6th Main, 6th Block, BEL Layout, Vidyanarayapura, Bangalore -97.
10. Prof. M. K. Ramesh, National Law School of India University, Nagarbhavi, Bengaluru

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11. Dr. Anand Shivapuji, Centre for Sustainable Technologies, IISc, Bangalore
12. Sri. B. G. Mohan Krishna, Chief Environmental Officer (Retd.), KSPCB, House // 37, 1st Main Road, Near Post Office, Domlur Layout, Bengaluru-71
13. Dr. A Ramesh, Senior Environmental Officer, KSPCB, Bengaluru → 20/7/19
14. Smt. Vijikarthikeyan, Senior Environmental Officer, 17 Category, KSPCB, Bengaluru. → 20/7/19
15. Dr. H. Lokeshwari, Chief Scientific Officer, KSPCB, Bengaluru
16. Sri. R.V.Bhat, Legal Officer, KSPCB, Bengaluru. → 20/7/19
17. Dr. Shakuntala Bai, Environmental Officer, Corporate Cell, KSPCB, Bengaluru.

Copt to,

1. The Principal Secretary, Department of Ecology & Environment, GoK, 7th Floor, M.S. Building, Dr.B.R.Ambedkar Veedhi, Bengaluru - 560001.
2. Technical Officer to Chairman, KSPCB. → 20/7/19
3. PA to Member Secretary, KSPCB. → 20/7/19



MEMBER SECRETARY

Annexure..... in the Affidavit
Mr./Mrs..... sworn to before me
on this..... day of.....

NOTARY PUBLIC, BANGALORE



Executive Engineer
Directorate of Municipal Administration
Bangalore.

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S.No	Page No.	Para No.	Observation/Direction	Line Department	Action Taken
1	4	7(4)	States seems to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold. The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitizing/stabilizing, which is always the first step in composting viz. inoculate the waste with cow dung solution or bioculture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.	UDD	Under Swachh Bharat Mission program 41.70 % (i.e. 638.42 crore) of DPR cost is borne by ULBs, remaining funds provided by Gol (35%) & GoK (23.33%) Instructions have been issued to ULBs to ensure ^{the} waste is spread in the form of windrows and spray microbial culture and give turnings for 4 weeks to 5 weeks so that waste is stabilised.
2	4	7(5)	Unless each State creates a focused 'solid waste management cell' and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.	UDD	State has created Solid Waste Management cell at DMA in the year 2004-05. State has devised ranking criteria for performing SWM Plants following provisions of SWM Rules 2016, the process will identify and declare "Uttham Swachh Nagar" awards based on the performance of Urban Local Bodies. It also comprises of cash incentives between 1 Lakhs to 50 Lakhs, so as to create a healthy competition among Urban Local Bodies Assessment for the year 2017-18 is completed & 2018-19 is under process.
3	5	8(3)	All the State Governments and Union Territories shall prepare an action plan in terms of the Rules of 2016 and the directions in this judgment, within four weeks from the date of pronouncement of the judgment. The action plan would relate to the management and disposal of waste in the entire State. The steps are required to be taken in a time bound manner. Establishment and operationalization of the plants for processing and disposal of the waste and selection and specifications of landfill sites which have to be constructed, be prepared and maintained strictly in accordance with the Rules of 2016.	UDD	State SWM Action plan as per the provision of SWM Rules 2016 has already been submitted to the Hon'ble Tribunal on 24-4-2019 (State Affidavit). There are 279 ULBs in the State. Out of which, 218 ULBs in the state have prepared DPRs under Swachh Bharath Mission for establishing Integrated Solid Waste Management facilities & same has been approved by the SBM-SHPC headed by the Chief Secretary, GOK. There are 64 ULBs who are yet to procure the requisite land for processing and disposal of MSW, out of which, 4 are NACs exist where in land is not ^{ready} and they dispose their waste in adjoining ULBs. Remaining 60 ULBs are in the various stages of procurement of land, and consultants have been appointed to prepare the DPRs in these ULBs.
	11	10(i)	Action plans were to be submitted by all the States to CPCB latest by 31.10.2018 and executed in the outer deadline of 31.12.2019 which should be overseen by the Principal Secretaries of Urban and Rural Development Departments of the States.	UDD	
4	6	8(4)	The period of six months specified under Rule 6(b), 18, 23 of the Rules of 2016 has already lapsed. All the stakeholders including the Central Government and respective State Governments/UTs have failed to take action in terms thereof within the stipulated period. By way of last opportunity, we direct that the period of six months shall be reckoned w.e.f. 1st January, 2017. There shall be no extension given to any stakeholders for compliance with these provisions any further. Rule 18 - All industrial using fuel & WtE (based on solid waste) within 100 km radius solid waste based RDF plant shall replace at least five percent of their fuel requirement by RDF - Policy Decision. The period of one year specified under Rule 11(f) 12(a), 15(e), 22(1) and 22(2) has lapsed. The concerned stakeholders have obviously not taken effective steps in discharging their statutory obligations under these provisions. Therefore, we direct that the said period of one year shall commence with effect from 1st July, 2017. For this also, no extension shall be provided.	UDD	Rule 6(b) - formulate national policy and strategy on solid waste management (Gol compliance) Rule 18 - As per this, cement units located in Kalburgi region such as ACC Ltd, Vasvadatta Cements, Birla Super, have participated in the National Conference held at Delhi & stated that they are receiving RDF from BBMP etc., About 20,000 MT of RDF is used in the cement kilns as alternative to the fuel. As per Rule 23, State Level Advisory Board has been constituted vide GO UDD 267 CSS 2016, dated 07.11.2016 & meetings have held. As per 11(f), 12(a), 22(1) & 22(2), 205 ULBs have procured adequate land for processing of MSW and 60 ULBs are yet to procure the land, till the time they acquire land instructions have been issued to dispose the MSW in the adjoining ULB where land is available. As per 15(e), Model SWM Bye laws for Corporation & Municipalities are prepared & has been submitted for cabinet approval.
5	7	8(10)	The State Government and the local authorities shall issue directives to all concerned, making it mandatory for the power generation and cement plants within its jurisdiction to buy and use RDF as fuel in their respective plants, wherever such plant is located within a 100 km radius of the facility. In other words, it will be obligatory on the part of the State, local authorities to create a market for consumption of RDF. It is also for the reason that, even in Waste to Energy plants, Waste-RDF-Energy is a preferred choice.	UDD	At present, the RDF produced in the BBMP processing units is being sent to cement plants located in Kalburgi District. Here point to be noted is that cement industries are supposed to receive the waste within the radius of 100 km. Whereas most of the processing units are located at a distance more than 100 km radius. Recently, the BBMP stated that it has sent 20000 MT of RDF from Bangalore to Wadi (The distance is about 500 km & the transportation of this RDF was taken care by the BBMP).

S.No	Page No.	Para No.	Observation/Direction	Line Department	Action Taken
6	8	8(14)	The landfill sites shall be subjected to biostabilisation within six months from the date of pronouncement of the order. The windrows should be turned at regular intervals. At the landfill sites, every effort should be made to prevent leachate and generation of Methane. The stabilized waste should be subjected to composting, which should then be utilized as compost, ready for use as organic manure.	UDD	All PDs have been instructed to quantify the Legacy waste & prepare action plan to dispose off them safely during the recent review meeting under the Chairmanship of Principal Secretary, UDD on 04.05.2019 and consecutive VCs held under chairmanship of CS. Also instructions have been given in several VCs to bio stabilise the waste before subjecting it to composting technology.
7	8	8(16)	The deposited non-biodegradable and inert waste or such waste now brought to land fill sites should be definitely and scientifically segregated and to be used for filling up of appropriate areas and for construction of roads and embankments in all road projects all over the country. To this effect, there should be a specific stipulation in the contract awarding work to concessionaire/operator of the facility.	UDD	Proposal has been submitted to PWD department by UDD to include use of plastic waste in construction of Roads by including it in PWD-SR.
8	8	8(17)	The State Government, Local Authorities, Pollution Control Boards of the respective States, Pollution Control Committees of the UTs and the concerned departments would ensure that they open or cause to be opened in discharge of Extended Producer Responsibility, appropriate number of centers in every colony of every district in the State which would collect or require residents of the locality to deposit the domestic hazardous waste like fluorescent tubes, bulbs, batteries, electronic items, syringe, expired medicines and such other allied items. Hazardous waste, so collected by the centers should be either sent for recycling, wherever possible and the remnant thereof should be transported to the hazardous waste disposal facility.	UDD	about 921 DWCCS are proposed in the State, instructions have been issued to ULBs to earmark a compartment /place in DWCC for storing of domestic hazardous waste and E-waste. It is further required that the KSPCB shall insist a manufacturer to come out with opening collection centres in the respective residential, commercial colonies, so that the waste collected in the form of domestic hazardous will reach to the manufacturer/brand owner of the product etc. under ERP.
9	8	8(18)	We direct MoEF&CC, and the State Governments to consider and pass appropriate directions in relation to ban on short life PVC and chlorinated plastics as expeditiously as possible and, in any case, not later than six months from the date of pronouncement of this judgment.	UDD	State has ban on one time used plastic bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, plastic sheets used for spreading on dining table irrespective of thickness including the above items made of thermocol and plastic which use plastic micro beads vide Notification No. FEE 17 EPC 2012, dated 11.03.2016
10	9	8(20)	We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.	UDD	Instructions have been given to all DCs to completely ban burning of waste and to take measures to levy fine amount as directed by the Hon'ble NGT vide letter vide letter dated 10-50-2019. Also provisions to facilitate the same has been incorporated in the proposed Model SWM Bye Law 2019.
11	10	8(25)	That the State Governments/UTs, public authorities, concessionaire/operators shall take all steps to create public awareness about the facilities available, processing of the waste, obligations of the public at large, public authorities, concessionaire and facility operators under the Rules and this judgment. They shall hold program for public awareness for that purpose at regular intervals. This program should be conducted in the local languages of the concerned States/UTs/Districts.	UDD	Activities to be under taken are being devised so as to focus mainly on SWM theme parks will be established in all the ULBs to see that general public, primary & high school students shall visit to such parks during their free time and to understand how best compost can be produced in the respective house, wards, streets, colonies in a decentralised way. The required RFP will be prepared & sent to districts for inviting tenders. Also extensive IEC activities are being planned at ULB level to create public awareness and educate them about the role of public in waste management
12	11	10(iii)	State Monitoring Committees should have interaction with the local bodies once in two weeks.	UDD	At present interactions/ review meeting are being held with respective heads of ULBs periodically through Video Conferences.
13	11	10(iv)	Local bodies are to furnish their reports to State Committees twice a month.	UDD	Instruction in this regard have been issued to all the ULBs.
14	12	10(vi)	Local bodies may have suitable nodal officers. Bigger local bodies may have their own Committees headed by Senior Officers.	UDD	Instruction in this regard have been issued to all the ULBs.
15	12	10(vii)	Public involvement may be encouraged and status of the steps taken be put in public domain.	UDD	Instruction in this regard have been issued to all the ULBs.
16	12	10(ix)	Instead of every local body separately floating tenders, the standardized technical specifications be involved and adopted.	UDD	Instructions have been issued to ULBs & PDs during the review meeting held on 04-05-2019, that respective district administration shall take necessary steps to procure the Vehicle & Machinery under SBM(U) by following KPPP norms either through District level centralized tender or through ULB level decentralized tender. Also a letter has been sent in this regard to all DCs.

S.No	Page No.	Para No.	Observation/Direction	Line Department	Action Taken
17	12	10(x)	Best practices may be adopted, including setting up of Control Rooms where citizens can upload photos of garbage which may be looked into by the specified representatives of local bodies, at local level as well as State level.	UDD	Karnataka has launched Janahita for addressing public grievance in ULBs . ULBs also have 24x7 control rooms to attend the emergencies.
18	12	10(xi)	It was directed that mechanism be evolved for citizens to receive and give information.	UDD	The mechanism will be developed & complied through ULB website.
19	12	10(xii)	CCTV cameras be installed at dumping sites.	UDD	SWM DPRs comprises of all these components. Accordingly instructions to install CC TV at the processing sites has been issued to the to ULBs during the review meeting held on 04.05.2019.
20	12	10(xiii)	GPS be installed in garbage collection vans. This may be monitored appropriately.	UDD	Couple of ULBs have fixed GPS monitoring system in the collection vehicles in the State . However instalation of GPS is integral part of SWM -DPRs prepared under SBM and steps shall be taken to procure the same at the earliest.
21	12 & 13	11	Performance audit was to be conducted for 500 ULBs with population of 1 lakh and above initially, as suggested by the MoHUA	KSPCB	There are 26 ULBs in Karnataka with population more than 1 lakhs. Intially, KSPCB has planned to conduct performance audit in above cities
22	15	15	The Tribunal noted that solid waste management is of paramount importance for protection of environment, as the statistics paint a dismal picture of the environment in the country. The Tribunal had also referred to proceedings before it, relating to 351 polluted river stretches 102 non-attainment cities in terms of ambient air quality and 100 industrial clusters which are critically polluted as per data available with CPCB. The Tribunal had taken cognizance of such serious environmental issues and equired the respective States to prepare time bound action plans and execute the same so as to restore water and air quality, as per prescribed norms.	KSPCB	Action is being intiated.
				KUWS&DB	Action is being intiated.
				BWSSB	Action is yet to be taken up
				BBMP	Action is yet to be taken up
				C & I KIADB	Action is yet to be taken up
23	18	20	Every State was to constitute a Special Task Force (STF) in each District with four members - one each nominated by the District Magistrate, Superintendent of Police, Regional Officer of the SPCBs and the District Legal Services Authority (DLSA) for awareness by involving educational, religious and social organizations, including local Eco-clubs. This was also to apply with regard to awareness in respect of other connected issues i.e. polluted rivers, air pollution, etc. In this regard, reference was made to directions of the Hon'ble Supreme Court requiring such awareness programmes to be undertaken.	UDD	Special Task Force (STF) has been constituted in all the 30 districts of Karnataka. so far 36 STF meetings has been held in the State.
24	18	21	The Tribunal also referred to its order dated 19.12.2018, in Original Application No. 673/2018, for laying down scale of compensation to be recovered from each State/UT in failing to carry out directions of this Tribunal on the issue of preparing action plans for river stretches. Similar pattern was proposed in case of failing to carry out directions in the present case.	KSPCB	Action is yet to be taken up
25	19	22 (a)	Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.	UDD	Compliance to Para 20(c) has been submitted by UDD in OA No.606/2018 order dt. 16.03.2019. The timelines sought before the Hon'ble NGT are till upto Dec 2021 for UDD wheras for RDPR the timeline sought is upto March 2022. After hearing, it was accorded that no such time will be granted but insisted that atleast Mangalore, Mysore & Belagavi shall be made as Model Cities and Dharwad, Raichur & Hunsur shall be made as Model Towns. These cities/towns shall comply SWM Rules 2016 within 6 months. Remaining cities, towns and village panchayats of the State shall be made fully compliant in respect of environmental norms within one year.
				RDW&SD	Detailed out in Annexure-R2
				H & FW	Detailed out in Annexure-R6
				KSPCB	Detailed out in Annexure-R7

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S.No	Page No.	Para No.	Observation/Direction	Line Department	Action Taken
26	19	22 (c)	Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).	KSPCB	Detailed out in Annexure-R9
27	19	22 (d)	Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018.	KSPCB	Detailed out in Annexure-R10
28	19	22 (e)	Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.	KSPCB	Detailed out in Annexure-R11
29	19	22 (g)	Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.	KSPCB	Detailed out in Annexure-R12
30	20	24	Further direction was for the State to display on their respective websites the progress made on the above issues. Under Rule 14, the CPCB was directed to coordinate with the Committees.	CPCB	SWM implementation status has been updated in DMA office website.
31	23	30	From perusal of the compliance affidavit and after hearing submissions of the State, we find that steps required to be taken under Rule 22 of the Solid Waste Management Rules, 2016 have not yet been fully completed. It is not clear whether the local bodies have submitted their annual reports to the State Pollution Control Board (SPCB) under Rule 24 and whether SPCB has submitted consolidated annual report to the Central Pollution Control Board (CPCB) under the said Rules. We have also found the steps taken for plastic waste management and biomedical waste management to be inadequate.	H & FW	Annual reports with regard to SWM Rules 2016, PWM Rules 2016 and from all 279 ULBs have been submitted to KSPCB by UDD on 9-7-2019.
32	24	32(A)	We take note of some of the articles published in the media. Information in the said articles needs to be cross checked and remedial measures taken, if necessary. It is reported as follows: (a). In southern India, Karnataka has the worst quality of air that kills 95 persons out of every 100,000 population, as per India's first comprehensive state-wide estimates of deaths, disease burden, and life expectancy reduction associated with air pollution. One of the findings was continued high use of solid fuel by states like Karnataka and Kerala that are considered economically well-off with a high-proportion of literates. In Karnataka 42.8% people continue using solid fuel.	KSPCB	Action is yet to be taken up
			As per reports, more than half of the country's critically-polluted water-bodies, in terms of chemical pollution, are found in Karnataka, with its capital itself accounting for 17 lakes and tanks with the highest chemical pollution. From Bellandur to Hebbal, 17 lakes and tanks in the city have been categorized as critically polluted with Chemical Oxygen Demand (COD) levels, which indicate chemical pollution, topping 250 microgrammes per litre. As per research study, Arkavathy and Vrishabhavathy carry the sewage and industrial effluents from industries in and around Bengaluru.	BWSSB	The Bangalore Metropolitan (BBMP) generates about 1440 MLD of waste water-(Assessed based on the water supply). Due to various reasons (like ageing of sewers (40-50 years old), encroachment, crown corrosion & abuse of sewers, a part of sewage entering the storm water drains which in turn enters the lake & polluting the stretch. BWSSB/BBMP has taken up the replacement/rehabilitation of the old existing sewer networks of higher dia in a phased manner. So far three major projects of Environmental Action Plan - A, Hebbal valley zero flow in SWD's scheme and Environmental Action Plan - B has been completed. The UGD lateral works is also in progress & expected to be completed by mid of 2021. Once, the above stated works of main sewers completed the sewage flow to STPs & gets treated before it is discharged. Also, at present BWSSB have 25 STPs (With Capacity - 1062.5 MLD), 11 No. under construction (Capacity 520 MLD). Other than this 2 STPs (under KSPCB assistance) & 14 STPs of total capacity 114 MLD (under CWS Scheme) is taken up & expected to get completed between 2023-24. Hence BWSSB will have a sewage treatment capacity of 1713.5 MLD by the end of 2023-24.

S.No.	Page No.	Para No.	Observation/Direction	Line Department	Action Taken
33	24	32(b)		BBMP	Action is yet to be initiated
				C & I KIADB	Action is yet to be initiated
				KSPCB	Action is yet to be initiated
34	25	32(c)	Cauvery, the 765 kilometre long river which flows through the states of Karnataka and Tamil Nadu has been victim of disposal of untreated effluents, resulting in the river water becoming polluted at various sections of the river. Even the colour of Cauvery's water has changed in some places due to disposal of toxic effluents	KUWS&DB	48 Urban Local Bodies are situated in cauvery Basin. a. UGD Projects are implemented in 26 Urban areas. b. UGD projects are in progress in 9 Urban areas. c. Detailed Project Report for providing UGD is under preparation in 13 Urban areas
35	25	32(d)	As reported, the collapse of Mularpatna Bridge, the first ever bridge in the coastal region in Karnataka, on June 26, 2018, brought the stronghold of Sand Mafia in the region into the limelight. 27 As per newspaper reports, the locals have been informing the officials about the illegal extraction of sand at the base of the bridge, weakening and damaging the pillars supporting the bridge. But concrete action has not been taken. The officials at Department of Mines and Geology have registered 16 cases daily related to Sand Mafia in Karnataka from 2015-2017. As many as 12,318 cases were booked during this period, all of them mentioning illegal sand mining, transportation, storage, and use of filter sand. The numbers here explain the scale of operation the Mafias are running in the state. 28 Almost all the major rivers in the state, such as Cauvery, Hemavathi, Tungabhadra, Krishna, Ghataprabha, Bhima, Vedavati and Netravati, are bearing the brunt of illegal sand mining. Numerous streams and tanks are also exploited indiscriminately	Mines & Geology	Report submitted by the Directorate of Mines & Geology states that, Collapse of Mularapatna Bridge in Dakshina Kannada District was not due to illegal sand mining near the Bridge. In this regard copies of the letter addressed to Superintendent Engineer, PWD BY Executive Engineer, Mangaluru to dated 17.07.2018, is enclosed for consideration. It is stated that, the bridge is one of its kind in the coastal region in Karnataka & is about 50 years old. Because of the river discharges in to the valleys, the discharge rate is so high that the natural erosion of the sand at the feet of the bridge is likely to occur. As per the present traffic estimate, it is more or less multifolded as compare to the traffic design made as old as 50 years back. On account of all these reasons the damage has taken place to the above said bridge. Further stated that, the have alimited staff to have a watch & ward on the illegal sand mining. However with the available staff, efforts have been made to control to the optimum level. Therefore, sand mining cannot be turned as one of the main reason for getting the bridge damaged. As per the MoEF Sustainable Sand Mining Guideline 2016 and direction issued by Apex Court in its judgment on Deepak Kumar Vs State of Haryana, The Karnataka Minor mineral Concession Rules has been amended and Environment Clearance is made mandate to all quarry lease/licenses and strictly observed while issuing lease for sand mining in the River. They prohibit use of mechanized boats and dredger in sand quarrying. Use of backhoe equipment and screening in river bed may allow in accordance with Sustainable Sand Mining Guidelines issued by the MoEF. They prohibit use of machinery for mining, transport vehicles are not permitted to enter in to the River, the mined sand is stocked away from River bed, sand removing area is fixed with reference to width of the river. The lessee has been restricted to quarry the sand to the Central ¼ width of the river at the centre by leaving 1/8 margin of the river width from the river bank all along the river length of the blocks as Buffer Zone. Maximum minable thickness is restricted to 3.00 mtrs or the water level whichever is less.
36	27	34	On behalf of CPCB, some data has been furnished in respect of State of Karnataka and the same is summarized as under:- Polluted River Stretches - P(III)- 4 - BOD 10 to 20Mg / Ltr - P(IV)- 7 - BOD 6 to 10 Mg /Ltr - P(V)- 6 - BOD 3 to 6 Mg /Ltr Total = 17	KUWS&DB	35 Urban Local Bodies are situated in 17 polluted River Stretches. Wherein a. Under Ground Drainage facilities are in place for 14 Urban Local Bodies. 60-80% are covered with UGD system. b. UGD projects are under implementation by KUWS&DB in 5 Urban areas c. UGD projects are under implementation by KUIDFC in 5 Urban areas d. FSSM has been implemented in 1 ULB & another is under progress. In the first phase, it is planned to have 55 FSSM Urban Local Bodies. e. UGD / FSSM is to be provided by KUWS&DB in 8 Urban areas

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S.No	Page No.	Para No.	Observation/Direction	Line Department	Action Taken
37	27	36	Needless to say that improvement in environment is not only inalienable duty of the State, but is also necessary for sustainable development which is essential for the health and well being of citizens as well as for inter generational equity. These principles require that all human activities should be conducted in such a way that the rights of future generations to access clean air and potable water are not taken away. At the cost of repetition, it may be mentioned that water is being polluted because of discharge of untreated sewage and effluents. Air pollution is result of failure to manage solid waste and to prevent other causes leading to air pollution. There are also other issues like deterioration in groundwater level, damage to forests and wild life, unscientific and uncontrolled sand mining etc. Unsatisfactory implementation of law is clear from the fact that inspite of severe damage, there is no report of any convictions being recorded against the polluters, nor adequate compensation has been recovered for damage caused to the environment. Steps for community involvement are not adequate. There is reluctance even to declare some major cities as fully compliant with the environment norms. The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving of contracts. There is no satisfactory plan for reuse of the treated water or use of treated sewage or waste and for segregation and collection of solid waste, for managing the legacy waste or other wastes, etc	KUWS&DB	A Proposal for Re-Use of treated sewage for non-domestic purpose in 10 Urban Local Bodies costing Rs.170.00 Crs. submitted to Govt during September 2018, But The Govt vide letter dtd: 20-11-2018 has directed to submit the proposal during next Financial year.

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S.No	Page No.	Para No.	Observation/Direction	Line Department	Action Taken
38	37	47(i)	Steps for compliance of Rule 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.	UDD	Rule 22 - Time line to implement diff. activities: Revised time line to implement Rule 22 activities has been submitted for Hon'ble NGT in the previous affidavit, seeking the kind consideration of the Tribunal Rule 24 - Annual Report from all ULBs have been submitted to KSPCB
39				H & FW	Training has been imparted to all the Healthcare facilities in the State to comply with BMW Rules 2016 and the Healthcare Facilities have been provided with Colour Coded Bins under KHS DRP & UNIDO Project for segregation of Biomedical Waste as per BMW Rules 2016.
40	38	47(ii)	Atleast three major cities and three major towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within the next six months. Remaining cities, towns and villages Panchayats of the State may be made fully compliant in respect of environmental norms within one year.	UDD	3 Major cities (Mysore, Mangalore & Belagavi) and 3 Major towns (Karwar, Raichur & Hunsur) have been identified to develop as model towns & the same have been uploaded in the website.
41	38	47(v)	The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.	UDD	Instructions have been issued to all the DCs in VC held on 26.04.2019 & 30.04.2019 to conduct the review meetings for all ULBs of the District.
42	38	47(vi)	The District Magistrates or other Officers may be imparted requisite training.	UDD	Comprehensive training plan for capacity building of different staffs involving in the SWM activity is under preparation.
43	38	47(vii)	Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.	KSPCB	Action is yet to be initiated
44	38	47(viii)	Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.	KSPCB	Action is yet to be initiated
45	38	47(ix)	Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.	UDD	State has created Solid Waste Management cell at DMA in the year.2004-05. State has devised ranking criteria for performing SWM Plants following provisions of SWM Rules 2016, the process will identify and declare "Uttham Swacch Nagar" awards based on the performance of Urban Local Bodies. It also comprises of cash incentives between 1 Lakhs to 50 Lakhs, so as to create a healthy competition among Urban Local Bodies Assessment for the year 2017-18 is completed & 2018-19 is under process.
46	19	22(a)	Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.	UDD KSPCB H & FW	Attached as annexure R-1 to R7
47	19	22(h)	Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State."	UDD	3 Major cities (Mysore, Mangalore & Belagavi) and 3 Major towns (Karwar, raichur & Hunsur) have been identified to develop as model towns. The same will be taken up for other cities & towns. <i>and notified</i>
48	20	24	Further direction was for the State to display on their respective websites the progress made on the above issues. Under Rule 14, the CPCB was directed to coordinate with the Committees.	UDD	SWM implementation status and Plastic ban implementation status has been displayed in DMA website. Annexure..... in the Affidavit Mr./Mrs..... sworn to before me on this.....
49	23	30	From perusal of the compliance affidavit and after hearing submissions of the State, we find that steps required to be taken under Rule 22 of the Solid Waste Management Rules, 2016 have not yet been fully completed. It is not clear whether the local bodies have submitted their annual reports to the State Pollution Control Board (SPCB) under Rule 24 and whether SPCB has submitted consolidated annual report to the Central Pollution Control Board (CPCB) under the said Rules. We have also found the steps taken for plastic waste management and biomedical waste management to be inadequate.	UDD KSPCB	Rule 22 - Revised timeline to implement SWM activities is requested. Rule 24 - complied
50	31	41	One major hurdle in compliance of the Rules is lack of institutional training mechanism. Scheme of Rules and strategies for implementation, including technology to be used, best practices to be employed need to be identified. Resource persons, target group of persons to be trained, location at which training is to be undertaken need to be worked out.	UDD	Comprehensive training plan/ onsite visit to best performing ULBs located nearby for capacity building of officials/ staffs at ground level in SWM activity has been taken up already in few ULBs At present capacity building training to Health Inspectors & Environmental Engg. are under taken in different schemes.

Executive Engineer
Directorate of Municipal Administration
Bangalore.

NOTARY PUBLIC, RANGALORE

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Annex 2-16

ION STATUS

No. of Trucks	Waste transportation details		Waste processing		Detail of technologies employed (TTP)						No. of UG available for each day (TPD)	Quantity of waste available for each day (TPD)	No. of UG available for each day (TPD)	Whether covering is done on daily basis (Yes/No)	Provision for leachate collection system (Yes/No)	Capacity of leachate collection system in cum	Action Plan to improve SWRLS prepared (Yes/No)	Is Post Closure Plan exist (Yes/No)
	Trips Made	Quantity of waste transported (TPD)	Quantity of waste processed (TPD)	Quantity of waste transported (TPD)	Composting	Vermi composting	Bio-methanation	Refuse Derived Fuel	Waste to Energy	Landfill								
4	3	0	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
10	14	1	5.31	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
30	10	32	0.71	23	0	0	0	0	0	0	0	0	0	Yes	Yes	27	Yes	No
9	0	0	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
15	4	6.18	0	2.09	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
5	12	12.05	0	1.63	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
2	5	7	0.01	0.98	0.01	0.001	0	0	0	0	0	0	0	No	No	0	Yes	No
7	6	24	9	2.83	9	1.2	0	0	0	0	0	0	0	No	No	0	Yes	No
3	3	1.5	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
5	4	6.5	0.5	1.75	0.5	0	0	0	0	0	0	0	0	No	No	0	Yes	No
6	7	13	0	3.23	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
18	20	37	3	7.53	0	0	0	0	0	0	0	0	0	Yes	Yes	0	Yes	No
3	4	21	0	6.08	0	0	0	0	0	0	0	0	0	Yes	Yes	0	Yes	No
100	118	219.33	22.57	62.02	47.51	11.251	1.8	1.25	2.25	3.06	0	0	0	Yes	Yes	12	Yes	No
74	165	0	13.75	0	0	0	0	0	0	0	0	0	0	Yes	Yes	0	Yes	No
10	10	0	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
7	4	9	2	4.04	0	0	2	1	0	0	0	0	0	No	No	0	Yes	No
44	7	100	3	14.16	0	0	3	0	0	0	0	0	0	Yes	Yes	0	Yes	No
5	4	8.5	0	1.61	0	0	0	0	0	0	0	0	0	Yes	Yes	0	Yes	No
5	7	10	0	4.04	0	0	0	0	0	0	0	0	0	Yes	Yes	0	Yes	No
4	4	4.5	0	2.0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
4	11	8	0	1.2	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
5	1	7	0	0	0	0	0	0	0	0	0	0	0	Yes	Yes	1	Yes	No
1	3	7	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
7	11	14	0	2.58	0	0	0	0	0	0	0	0	0	No	No	0	No	No
8	18	22	0	2.81	0	0	0	0	0	0	0	0	0	No	No	0	No	No
4	4	8.5	0	3.41	0	0	0	0	0	0	0	0	0	Yes	Yes	0	Yes	No
5	15	14	0	2.45	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
131	122	409.5	8	53.27	0	0	8	2	0	0	0	0	0	Yes	Yes	9	Yes	No
4	5	4	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
10	7	13.5	1.5	5.34	0	0	0	0	0	0	0	0	0	No	No	0	No	No
15	4	18	4	1.76	3.3	0.2	0.3	2	0.4	0	0	0	0	Yes	Yes	0	Yes	No
6	18	240	240	26.7	240	15	0	0	0	0	0	0	0	Yes	Yes	0	Yes	No
51	102	0	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
4	5	3.5	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
3	6	4	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
6	11	13.5	2	1.27	0	0	2	0.9	0	0	0	0	0	Yes	Yes	0	Yes	No
2	0	0	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
5	2	2.5	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
17	6	28	8	7.1	7.5	0.8	0.5	0.07	0	0	0	0	0	No	No	0	No	No
9	2	6.4	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
7	3	8.5	0	1.34	0	0	0	0	0	0	0	0	0	No	No	0	No	No
3	2	4	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
3	3	4.2	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
3	3	4.2	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
4	2	4.19	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
5	5	7.5	1	1.13	1	0.4	0	0	0	0	0	0	0	No	No	0	No	No
9	9	11.5	2.9	0.9	0	0	0	0	0	0	0	0	0	No	No	0	No	No
1	2	5.5	0.75	0.5	0.05	0.25	0.025	0	0	0	0	0	0	No	No	0	Yes	No
2	4	0	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
4	4	4.1	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
7	9	9	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
4	6	10	1	1	0	0	0	0	0	0	0	0	0	No	No	0	No	No
1	3	2.5	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
3	4	4	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
13	2	21	2	4.98	2	0.5	0	0	0	0	0	0	0	No	No	0	No	No
5	5	13	2	3.7	2	0.5	0	0	0	0	0	0	0	No	No	0	No	No
2	4	4.2	0	4	0	0	0	0	0	0	0	0	0	No	No	0	No	No
5	4	7	0.5	3	0.5	0	0	0	0	0	0	0	0	No	No	0	No	No
2	6	11	1	3.23	0	0	1	0.1	0	0	0	0	0	No	No	0	Yes	No
5	1	1	0	0	0	0	0	0	0	0	0	0	0	No	No	0	Yes	No
3	8	2	0	4.71	0	0	0	0	0	0	0	0	0	No	No	0	No	No
4	5	6	0	0	0	0	0	0	0	0	0	0	0	No	No	0	No	No
235	254	502.79	276.25	74.22	268.3	18.05	7.55	4.095	0.4	0	0	0	0	Yes	Yes	5	Yes	No
14	6	13	1.5	0.405	1.5	0.18	-	-	-	-	-	-	-	No	No	-	Yes	No
6	30	16	6.19	1.5	3	1	0.3	-	-	-	-	-	-	Yes	Yes	-	Yes	No
5	3	18	-	4.86	-	-	-	-	-	-	-	-	-	No	No	-	Yes	No
11	8	20	0	2.07	3	1.5	-	-	-	-	-	-	-	No	No	-	Yes	No
65	216	149	20.5	13.525	10.5	6.68	1	0.3	0	0	0	0	0	No	No	0	Yes	No

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SWM RULES 2016 0 IMPLEMENTAI

Sl. No.	ULB Name	Type	Population	Area (Sq. Km)	No. of House Holds	No. of Premises in the city	No. of Wards	Quantity of Solid Waste Generated (TPD)		Waste Segregation at source	D/D collection of Solid Waste		No. of residential and non-residential premises covered in D/D collection through	Total Road Length (Km)	Street Sweeping Activity		Tools used for street sweeping	Secondary Waste Storage																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																													
								Collectible	Generated		No. of households covered in D/D collection	No. of non-residential premises covered in D/D collection			Frequency of sweeping & % of population covered (km)	Altern. Sweeping days			Manual Sweeping (%)	Mechanica Sweeping (%)	No. and type of waste storage depots in the city/town	Total capacity of waste storage facilities in Cum																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																									
1	Bagalpet Dist	TP	17053	5.57	1653	149	16	3.5	0	0	8	1194	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42	43	44	45	46	47	48	49	50	51	52	53	54	55	56	57	58	59	60	61	62	63	64	65	66	67	68	69	70	71	72	73	74	75	76	77	78	79	80	81	82	83	84	85	86	87	88	89	90	91	92	93	94	95	96	97	98	99	100	101	102	103	104	105	106	107	108	109	110	111	112	113	114	115	116	117	118	119	120	121	122	123	124	125	126	127	128	129	130	131	132	133	134	135	136	137	138	139	140	141	142	143	144	145	146	147	148	149	150	151	152	153	154	155	156	157	158	159	160	161	162	163	164	165	166	167	168	169	170	171	172	173	174	175	176	177	178	179	180	181	182	183	184	185	186	187	188	189	190	191	192	193	194	195	196	197	198	199	200	201	202	203	204	205	206	207	208	209	210	211	212	213	214	215	216	217	218	219	220	221	222	223	224	225	226	227	228	229	230	231	232	233	234	235	236	237	238	239	240	241	242	243	244	245	246	247	248	249	250	251	252	253	254	255	256	257	258	259	260	261	262	263	264	265	266	267	268	269	270	271	272	273	274	275	276	277	278	279	280	281	282	283	284	285	286	287	288	289	290	291	292	293	294	295	296	297	298	299	300	301	302	303	304	305	306	307	308	309	310	311	312	313	314	315	316	317	318	319	320	321	322	323	324	325	326	327	328	329	330	331	332	333	334	335	336	337	338	339	340	341	342	343	344	345	346	347	348	349	350	351	352	353	354	355	356	357	358	359	360	361	362	363	364	365	366	367	368	369	370	371	372	373	374	375	376	377	378	379	380	381	382	383	384	385	386	387	388	389	390	391	392	393	394	395	396	397	398	399	400	401	402	403	404	405	406	407	408	409	410	411	412	413	414	415	416	417	418	419	420	421	422	423	424	425	426	427	428	429	430	431	432	433	434	435	436	437	438	439	440	441	442	443	444	445	446	447	448	449	450	451	452	453	454	455	456	457	458	459	460	461	462	463	464	465	466	467	468	469	470	471	472	473	474	475	476	477	478	479	480	481	482	483	484	485	486	487	488	489	490	491	492	493	494	495	496	497	498	499	500	501	502	503	504	505	506	507	508	509	510	511	512	513	514	515	516	517	518	519	520	521	522	523	524	525	526	527	528	529	530	531	532	533	534	535	536	537	538	539	540	541	542	543	544	545	546	547	548	549	550	551	552	553	554	555	556	557	558	559	560	561	562	563	564	565	566	567	568	569	570	571	572	573	574	575	576	577	578	579	580	581	582	583	584	585	586	587	588	589	590	591	592	593	594	595	596	597	598	599	600	601	602	603	604	605	606	607	608	609	610	611	612	613	614	615	616	617	618	619	620	621	622	623	624	625	626	627	628	629	630	631	632	633	634	635	636	637	638	639	640	641	642	643	644	645	646	647	648	649	650	651	652	653	654	655	656	657	658	659	660	661	662	663	664	665	666	667	668	669	670	671	672	673	674	675	676	677	678	679	680	681	682	683	684	685	686	687	688	689	690	691	692	693	694	695	696	697	698	699	700	701	702	703	704	705	706	707	708	709	710	711	712	713	714	715	716	717	718	719	720	721	722	723	724	725	726	727	728	729	730	731	732	733	734	735	736	737	738	739	740	741	742	743	744	745	746	747	748	749	750	751	752	753	754	755	756	757	758	759	760	761	762	763	764	765	766	767	768	769	770	771	772	773	774	775	776	777	778	779	780	781	782	783	784	785	786	787	788	789	790	791	792	793	794	795	796	797	798	799	800	801	802	803	804	805	806	807	808	809	810	811	812	813	814	815	816	817	818	819	820	821	822	823	824	825	826	827	828	829	830	831	832	833	834	835	836	837	838	839	840	841	842	843	844	845	846	847	848	849	850	851	852	853	854	855	856	857	858	859	860	861	862	863	864	865	866	867	868	869	870	871	872	873	874	875	876	877	878	879	880	881	882	883	884	885	886	887	888	889	890	891	892	893	894	895	896	897	898	899	900	901	902	903	904	905	906	907	908	909	910	911	912	913	914	915	916	917	918	919	920	921	922	923	924	925	926	927	928	929	930	931	932	933	934	935	936	937	938	939	940	941	942	943	944	945	946	947	948	949	950	951	952	953	954	955	956	957	958	959	960	961	962	963	964	965	966	967	968	969	970	971	972	973	974	975	976	977	978	979	980	981	982	983	984	985	986	987	988	989	990	991	992	993	994	995	996	997	998	999	1000	1001	1002	1003	1004	1005	1006	1007	1008	1009	1010	1011	1012	1013	1014	1015	1016	1017	1018	1019	1020	1021	1022	1023	1024	1025	1026	1027	1028	1029	1030	1031	1032	1033	1034	1035	1036	1037	1038	1039	1040	1041	1042	1043	1044	1045	1046	1047	1048	1049	1050	1051	1052	1053	1054	1055	1056	1057	1058	1059	1060	1061	1062	1063	1064	1065	1066	1067	1068	1069	1070	1071	1072	1073	1074	1075	1076	1077	1078	1079	1080	1081	1082	1083	1084	1085	1086	1087	1088	1089	1090	1091	1092	1093	1094	1095	1096	1097	1098	1099	1100	1101	1102	1103	1104	1105	1106	1107	1108	1109	1110	1111	1112	1113	1114	1115	1116	1117	1118	1119	1120	1121	1122	1123	1124	1125	1126	1127	1128	1129	1130	1131	1132	1133	1134	1135	1136	1137	1138	1139	1140	1141	1142	1143	1144	1145	1146	1147	1148	1149	1150	1151	1152	1153	1154	1155	1156	1157	1158	1159	1160	1161	1162	1163	1164	1165	1166	1167	1168	1169	1170	1171	1172	1173	1174	1175	1176	1177	1178	1179	1180	1181	1182	1183	1184	1185	1186	1187	1188	1189	1190	1191	1192	1193	1194	1195	1196	1197	1198	1199	1200	1201	1202	1203	1204	1205	1206	1207	1208	1209	1210	1211	1212	1213	1214	1215	1216	1217	1218	1219	1220	1221	1222	1223	1224	1225	1226	1227	1228	1229	1230	1231	1232	1233	1234	1235	1236	1237	1238	1239	1240	1241	1242	1243	1244	1245	1246	1247	1248	1249	1250	1251	1252	1253	1254	1255	1256	1257	1258	1259	1260	1261	1262	1263	1264	1265	1266	1267	1268	1269	1270	1271	1272	1273	1274	1275	1276	1277	1278	1279	1280	1281	1282	1283	1284	1285	1286	1287	1288	1289	1290	1291	1292	1293	1294	1295	1296	1297	1298	1299	1300	1301

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Sl. No.	ULB Name	Type	Population (Ct. Km)	No. of household premises in the City	Quantity of Solid Waste Generated (TPD)		Waste segregation % at source	D2D Collection of Solid Waste		100% of residential and non-residential premises covered in D2D Collection through		Street Sweeping Activity			Tools used for street sweeping (%)		Total Capacity of waste storage facilities in the city/town					
					General (TPD)	Collectible (TPD)		No. of households covered in D2D collection	No. of premises covered in D2D collection	Motorized vehicle/tricycle/handcart	Other devices	Total Road length (Km)	Frequency of sweeping (times a week)	Occasional Sweeping	Manual Sweeping	Mechanized Sweeping						
70	Anekal	THC	41260	1048	33	3181	16	15.5	95	21	873	838	0	0	69.25	60	20	10	10	0	0	0
71	Atalpet	THC	20532	417	23	10	6	5.8	100	23	401	81	0	0	0	0	0	0	0	0	0	0
72	BHAP	CC	838	8071	23	14	12	7	100	23	763	895	0	0	0	0	0	0	0	0	0	0
73	Bommasandra	THC	28353	907	23	14.5	0	0	95	0	0	0	0	0	0	0	0	0	0	0	0	0
74	Channarayana	THC	82810	21699	31	30	18	13	95	0	16956	790	0	0	45	20	10	10	0	0	0	0
75	Channarayana	THC	21438	1662	23	12	5	8	94	21	4555	1163	0	0	0	0	0	0	0	0	0	0
76	Channarayana	THC	219643	6311	23	11.7	5.9	4.63	94	131	41748	3769	0	0	25.25	20	10	10	10	0	0	0
77	Channarayana	THC	19949	3810	14	8.24	5.5	4	70	30	900	20	0	0	63	40	30	10	20	0	0	0
78	Channarayana	THC	69717	13298	31	20.02	26	3	70	31	1298	1258	0	0	36	35	40	20	5	0	0	0
79	Channarayana	THC	40333	6562	35	9.17	10	10	90	23	8903	4327	0	0	112	60	30	5	5	0	0	0
80	Channarayana	THC	216880	4445	80	23	10.8	9	60	23	1083	215	0	0	62.55	40	30	10	0	0	0	0
81	Channarayana	THC	25000	255	23	8	4.8	4.2	0	23	7972	652	0	0	100	40	40	8	8	0	0	0
82	Channarayana	THC	44483	1838	23	17.82	16.5	16.5	51	149	69471	7151	0	0	769.55	34	34	18	8	0	0	0
83	Channarayana	THC	442028	172	31	34.05	27	26	6	31	17652	1760	0	0	207	14	14	30	36	0	0	0
84	Channarayana	THC	1875	16191	31	10.83	9.13	9.13	10	16	1200	402	0	0	43.43	60	20	15	5	0	0	0
85	Channarayana	THC	28105	42	13	6	5.5	5.5	0	13	1390	1728	0	0	46	45	30	15	10	0	0	0
86	Channarayana	THC	11066	1627	31	21	20	19	10	19	852	400	0	0	108	15	35	30	5	0	0	0
87	Channarayana	THC	57149	2057	882	11	3	3	0	882	28802	4882	0	0	420.25	39	25	21	15	0	0	0
88	Channarayana	THC	174971	36483	109	74.88	64.63	65.5	5	89	28802	4882	0	0	36	33	39	14	14	0	0	0
89	Channarayana	THC	32065	511	23	8	7.5	7.5	85	23	5448	1230	0	0	137	13	20	31	36	0	0	0
90	Channarayana	THC	75068	182	31	26	27	27	27	31	16092	1600	0	0	109	21	18	28	33	0	0	0
91	Channarayana	THC	87478	1501	1797	2200	31	16	60	31	1781	1385	0	0	93	18	29	25	28	0	0	0
92	Channarayana	THC	61284	3875	11	2.5	2	2	0	11	2650	625	0	0	34	7	20	29	44	0	0	0
93	Channarayana	THC	11350	26	10	2.5	2	2	0	10	625	100	0	0	71	15	20	40	40	0	0	0
94	Channarayana	THC	58230	10559	855	31	23	20	0	31	15925	5838	0	0	480	18	24	28	30	0	0	0
95	Channarayana	THC	272075	8467	65959	8620	158	96.5	42	158	65959	5838	0	0	53.6	10	35	65	0	0	0	0
96	Channarayana	THC	22723	57	52	30	8	8	10	52	5100	787	0	0	215	23	37	30	10	0	0	0
97	Channarayana	THC	118401	27	29117	3433	35	34.33	35	35	29117	3433	0	0	60.9	10	30	40	20	0	0	0
98	Channarayana	THC	34187	6.24	8500	2293	23	2.35	23	11	1331	355	0	0	23.72	10	70	1	9	0	0	0
99	Channarayana	THC	4933	1311	355	11	3.25	2.35	23	11	1331	355	0	0	0	0	0	0	0	0	0	0
100	Channarayana	THC	9667	16	1840	436	11	5.2	5	11	1840	436	0	0	30	90	10	0	0	0	0	0
101	Channarayana	THC	7158	1748	458	11	4	3.5	95	11	1840	436	0	0	15	30	60	60	20	0	0	0
102	Channarayana	THC	13942	1.8	1288	473	11	3.3	3.2	0	1288	473	0	0	80.93	15	20	55	20	0	0	0
103	Channarayana	THC	15942	1501	841	1290	23	16	15	23	841	1290	0	0	0	0	0	0	0	0	0	0
104	Channarayana	THC	237296	66.34	57462	9525	148	104.37	27	148	9524	9524	0	0	507.95	24	32	37	7	0	0	0
105	Channarayana	THC	56410	30.12	12050	1480	31	30	95	31	12000	1450	0	0	91	30	30	50	50	0	0	0
106	Channarayana	THC	145853	29.5	34781	2800	31	62	90	35	31300	2650	0	0	124	15	40	40	35	0	0	0
107	Channarayana	THC	56416	29.13	13079	430	15	9.57	86	15	1117	1350	0	0	45	10	20	70	70	0	0	0
108	Channarayana	THC	15783	6.25	858	211	23	17.1	100	23	858	211	0	0	4.5	40	45	40	45	0	0	0
109	Channarayana	THC	28170	1074	3940	273	16	3.5	3.5	16	3940	273	0	0	43	10	20	30	50	0	0	0
110	Channarayana	THC	15545	932	3167	167	15	4.38	0	167	6609	6609	0	0	55	15	15	30	30	0	0	0
111	Channarayana	THC	333070	134272	77243	2262	167	137.17	111	216	68640	6609	0	0	694	21	27	20	0	0	0	0
112	Channarayana	THC	21313	5.16	4750	455	23	8	8	23	4750	455	0	0	52	30	40	30	10	0	0	0
113	Channarayana	THC	434971	68.3	93185	9322	80	10	100	41	93185	9322	0	0	1007	20	30	50	0	0	0	0
114	Channarayana	THC	83219	2786	19958	1537	18	7	95	18	19958	1537	0	0	65	12	35	35	18	0	0	0
115	Channarayana	THC	17928	285	3250	429	18	6	61	18	3250	429	0	0	51.67	25	31	25	19	0	0	0
116	Channarayana	THC	22512	1035	3652	175	23	8	7	23	3652	175	0	0	45	11	21	21	14	0	0	0
117	Channarayana	THC	597200	12187	176538	12318	154	232	195.61	154	176538	12318	0	0	1378.67	20	32	34	14	0	0	0
118	Channarayana	THC	17218	15.79	3892	238	15	6.6	6	15	3892	238	0	0	31.05	30	60	50	15	0	0	0
119	Channarayana	THC	28167	17.18	6002	286	23	10.55	95	23	6002	286	0	0	244.4	16	47	25	13	0	0	0
120	Channarayana	THC	943788	202.28	218645	67	6	385	6	67	218645	67	0	0	48.03	30	35	15	0	0	0	0
121	Channarayana	THC	16917	6.38	3366	252	15	6.9	6	15	3366	252	0	0	0	0	0	0	0	0	0	0
122	Channarayana	THC	18726	2.8	4029	84	23	9.38	9	23	4029	84	0	0	67.7	25	40	30	5	0	0	0
123	Channarayana	THC	24613	48.6	24949	374	23	9.38	9	23	24949	374	0	0	2687.73	27	51	18	5	0	0	0
124	Channarayana	THC	1049539	292.63	241338	25632	156	439.94	421	156	241338	25632	0	0	1378.67	20	32	34	14	0	0	0
125	Channarayana	THC	40155	27.05	12378	2548	27	14	12	27	12378	2548	0	0	120.65	12	40	36	14	0	0	0
126	Channarayana	THC	7746	8.87	2560	1227	11	2	2	11	2560	1227	0	0	47	10	20	30	40	0	0	0
127	Channarayana	THC	16505	10.15	4002	1587	17	2.5	3	17	4002	1587	0	0	86	22	32	37	9	0	0	0
128	Channarayana	THC	48948	132.45	112444	29100	60	33	60	60	112444	29100	0	0	171.5	6	12	28	35	0	0	0
129	Channarayana	THC	29431	39.62	14241	2964	23	10.5	10													

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Sl. No.	U.E. Name	Type	Population	Area (Sq. Km)	No. of Households in the City	No. of Residential Premises in the City	No. of Solid Waste Segregation (TPD)	Quantity of Solid Waste Collected (TPD)	Waste Segregation at Source	D/D Collection of Solid Waste			% of Residential and non-Residential Premises covered in D/D collection through			Street Sweeping Activity			Tools used for street sweeping		Secondary Waste Storage				
										No. of wards covered in D/D collection	No. of non-Residential Premises covered in D/D collection	No. of household covered in D/D collection	Motorized vehicle	Contaminated handcart	Other device	Total Road length (Km)	Frequency of sweeping	% of Population covered	Occasional	Manual sweeping	Mechanics Sweeping	No. and type of waste storage depots in the city/town	Total storage capacity (Cumm)		
14	Gadgaon	THC	17612	54.54	35100	6115	46	74	20	35	35100	6115	37	63	0	388	15	50	30	5	100	0	0	0	0
133	Gadgaon	THC	32359	18.89	7766	930	7	9	18	23	7766	930	100	0	0	28	20	30	30	5	100	0	0	0	0
135	Lachandewar	TP	26254	12	7215	570	10	4	9	23	7215	570	100	0	0	52	20	50	25	5	100	0	0	0	0
136	Mulund	THC	18763	15.2	4166	370	18	6	11	17	4086	800	100	0	0	82	18	45	22	5	100	0	0	0	0
137	Mundargi	TP	16764	8.5	4990	800	5	5	21	17	3463	278	100	0	0	63	22	50	25	5	100	0	0	0	0
138	Narayal	THC	2621	2.78	363	23	6	5	21	17	3463	278	100	0	0	43.71	20	50	25	5	100	0	0	0	0
139	Narayan	THC	24748	10.89	5878	672	23	8	9	23	5878	672	100	0	0	72	20	50	25	5	100	0	0	0	0
141	Shivajinagar	TP	17610	11.76	4076	672	6	6	19	23	4270	1005	100	0	0	38	18	50	27	5	100	0	0	0	0
142	Alur	TP	6541	1.5	1692	281	2.5	2.5	13	20	4270	1005	100	0	0	8.16	19	30	30	6	100	0	0	0	0
143	Achalgaon	TP	19633	5.23	4909	538	15	5.8	80	11	1692	381	100	0	0	28	20	30	30	20	100	0	0	0	0
144	Aravale	THC	19633	5.23	4909	538	15	5.8	80	11	1692	381	100	0	0	28	20	30	30	20	100	0	0	0	0
145	Belur	THC	23608	3.23	5419	1683	23	8	0	23	14967	1047	100	0	0	171	25	30	40	5	100	0	0	0	0
146	Channarayana	THC	40417	6.58	10075	2216	23	20	35	23	10075	2216	100	0	0	95	19	28	34	29	100	0	0	0	0
147	Hassan	THC	155006	26.5	32660	4300	35	62	60	35	32660	4300	100	0	0	254	38	30	21	10	100	0	0	0	0
148	Hole Narsipur	THC	29974	7.38	7634	720	5	5	60	20	3766	374	100	0	0	45	25	30	30	15	0	0	10	0	0
149	Salkotepur	THC	23352	4.5	5835	977	13	13	80	23	5760	840	100	0	0	79	25	40	35	0	0	0	0	0	0
150	Haveri Dist	Subtotal	350987	64.92	83191	977	8	8	0	23	3815	720	100	0	0	66.15	30	20	30	30	100	0	0	0	0
151	Banagaon	THC	22579	3.1	5394	51	10	8	10	18	83191	11662	100	0	0	836.15	25	28	30	17	100	0	0	0	0
152	Bhadgaon	THC	30014	4.2	5553	1119	8	7	10	23	3111	51	100	0	0	36.3	28	42	30	0	0	0	0	0	0
153	Hargal	THC	17525	6	6288	195	18	5	11.5	30	4817	1119	80	20	0	73	28	34	38	0	0	0	0	0	0
154	Haveri	THC	28159	4.27	6888	485	23	13	12	8	65	485	25	25	0	22.2	20	20	30	30	0	0	0	0	0
155	Haveri	THC	67102	29.75	14996	1050	31	32	21	7	31	14100	650	65	35	0	84	20	60	20	0	0	0	0	0
156	Haveri	THC	21000	5	4184	20	7	6	60	20	3766	374	100	0	0	170.31	35	35	30	0	0	0	0	0	0
157	Ranebennur	THC	10500	47.32	19595	2485	35	65	5	60	20	3766	374	100	0	0	45	25	30	30	15	0	0	0	0
158	Shiggaon	THC	40562	8.49	2000	840	27	15	14	80	23	5760	840	100	0	0	790	25	40	35	0	0	0	0	0
159	Kolhapur	Subtotal	361503	102.2	71767	638	27	10	9.5	8.5	4884	638	100	0	0	104	20	20	30	30	0	0	0	0	0
160	Aland	THC	27083	6.25	5993	351	8	8	100	23	5993	351	100	0	0	60	10	10	33	57	0	0	0	0	0
161	Chinchal	THC	43271	14.73	8430	1249	23	18	16	23	8430	1249	100	0	0	60	10	10	33	57	0	0	0	0	0
162	Chajpur	THC	28997	12.5	4695	395	23	13	6.3	23	4695	395	100	0	0	123	10	10	33	57	0	0	0	0	0
163	Gadgaon	THC	31399	17.45	6460	881	4	9	85	23	4495	1173	57	43	0	28	14	14	33	55	0	0	0	0	0
164	Jenargi	THC	26660	8.48	13238	1632	55	247.35	198	55	13238	1632	100	0	0	64.60	10	26	65	0	0	0	0	0	0
165	Seemad	THC	39381	11.8	5201	618	23	9.81	8.2	78	55	13238	1632	100	0	0	95.75	10	26	65	0	0	0	0	0
166	Shimoga	THC	47982	2.8	8613	1040	23	14	11	86	23	8613	1040	100	0	0	107.4	20	26	44	0	0	0	0	0
167	Shimoga ACC	THC	1151	27	2004	11	9	84	100	23	8613	1040	100	0	0	97.5	28	26	46	0	0	0	0	0	0
168	Wadi	THC	37988	8.5	921	1151	27	2004	9	84	100	23	8613	1040	100	0	0	105	10	25	55	0	0	0	0
169	Kodgaon Dist	Subtotal	808374	164.58	189516	22027	245	117.85	12.5	100	23	7290	352	40	90	102	14	35	50	0	0	0	0	0	0
170	Maddur	TP	13326	18.5	4594	1725	16	10.71	7.09	80	16	4594	1725	100	0	0	48	13	20	35	43	0	0	0	0
171	Sonvapat	THC	1705	8.83	8969	1333	23	31.8	28	40	8969	1333	100	0	0	110	10	26	30	35	100	0	0	0	0
172	Virajpet	THC	12746	8.83	2112	449	11	3.16	6.9	11	2112	449	100	0	0	24.9	12	25	30	33	100	0	0	0	0
173	Bansarghat	THC	72682	52.64	4380	1637	18	8.86	5.4	89	18	4380	1637	100	0	0	32.7	19	37	18	26	100	0	0	0
174	Kolar	THC	44849	5.5	10083	1310	23	21.17	21	18	20555	5144	100	0	0	215.1	13	27	26	34	100	0	0	0	0
175	Mallur	THC	153786	26.56	33878	5245	23	21.17	21	18	9075	975	80	20	0	14	25	61	0	0	0	0	0	0	0
176	Mullagal	THC	40062	7.12	9412	1284	15	70	42	42	9412	1284	100	0	0	240.96	10	25	61	0	0	0	0	0	
177	Robertson Pet	THC	52577	13.5	12330	695	27	3.24	16	16	12330	695	100	0	0	26	38	38	38	0	0	0	0	0	0
178	Sinnasagar	THC	46113	58.12	31894	4829	35	65	44	21	10571	515	100	0	0	148	18	32	38	0	0	0	0	0	0
179	Koppal Dist	Subtotal	340368	117.8	6905	825	23	13.5	11	41	6670	660	80	20	0	204.75	12	48	40	32	0	0	0	0	0
180	Gangavathi	TP	18988	35	4050	500	19	10.41	0	19	4050	500	100	0	0	59.171	15	30	48	7	0	0	0	0	0
181	Karavathi	THC	105549	19.5	24000	100	35	45	38	32	24000	1000	100	0	0	115	25	20	25	30	0	0	0	0	0
182	Koppal	THC	29991	6.32	8722	840	23	10	9	60	8722	840	100	0	0	24	35	30	15	0	0	0	0	0	0
183	Koppal	THC	16938	4	4518	150	23	10	9	12	4518	150	100	0	0	25	20	25	30	15	0	0	0	0	0
184	Kolamuru	THC	80685	700.78	15507	31	35	3.5	0	95	15507	31	100	0	0	32.07	35	30	30	15	0	0	0	0	0
185	Kushagi	THC	18033	3.65	7792	214	19	4	2	25	7792	214	100	0	0	188	19	24	31	30	100	0	0	0	
186	Tavargera	THC	17510	15	6995	67	23	9	8.5	0	13	1893	60	40	0	32.7	19	24	31	30	90	25	0	0	0
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Sl. No.	U.B Name	Type	Population	Area (Sq. Km)	No. of Households	No. of residential premises in the City	Quantity of Solid Waste Generated (TPD)		Water Segregation (L per source)	DDO Collection of Solid Waste		% of residential and non-residential premises covered in DDD collection through			Street Sweeping Activity			Municipal Solid Waste Management		Total storage capacity of waste storage facilities in Cum			
							Ward	City		No. of wards covered in DDD collection	No. of non-residential premises covered in DDD collection	Contaminated Road	Other devices used for handcart	Frequency of sweepings & % of population covered (km)	Altern. Sweeping (km)	Occasional Sweeping (km)	Manual Sweeping	Mechanized Sweeping	No. and type of waste storage depot in the city/town				
22	Myasura Dist	Subtotal	316740	81.62	76877	8613	13487	11200	102.63	166	6590	8032	94.8	6258	0	1.5	109	157.2					
196	Bannur	TMC	24430	7.56	5186	190	23	11	5	23	5174	190	50	50	0	55	13	36	51	0	8	28.5	
197	Heggadevanahole	TMC	21138	13	5161	792	23	7.96	5.4	23	5161	792	100	0	59.85	18	33	46	3	100	0	0	0
198	Hunur	TMC	5085	11.76	1271	1543	31	22	19.5	16	12971	1543	30	70	0	156	23	37	39	100	0	0	0
199	Krishnarajnagara	TMC	35805	8.04	9203	735	23	13	12.5	8	9020	735	100	0	103.5	16	25	24	100	0	0	0	0
200	Mysore	TMC	92050	128.42	215061	31946	65	42.5	17.2	100	31946	31946	70	5	75	50	30	15	5	100	5	194	289
201	Channarayana	TMC	32988	11.2	8038	978	27	26	22	80	8038	978	100	0	84.85	17	30	51	0	100	0	0	0
202	Channarayana	TMC	32988	11.2	8038	978	27	26	22	80	8038	978	100	0	84.85	17	30	51	0	100	0	0	0
203	Sargur	TMC	14455	13.2	2300	315	12	4.57	3.57	0	1850	280	30	88	0	28	43	29	28	0	0	0	0
204	Tumakuru	TMC	31498	13.65	7751	1225	23	10	9	23	7751	1225	90	10	69	20	28	41	11	100	0	48	82.4
205	Balehar	TP	1169309	206.95	270635	250	520	53	250.9	24	30004	30004	71	26	26	30	38	9	99	100	0	0	0
206	Balehar	TP	1169309	206.95	270635	250	520	53	250.9	24	30004	30004	71	26	26	30	38	9	99	100	0	0	0
207	Devadurga	TMC	11419	10.19	2198	86	12	3.9	3.5	50	950	70	100	0	18	70	20	10	100	0	0	5	-
208	Hullur	TMC	38928	7.23	5238	871	23	6	5	65	3562	807	100	0	51.1	12	39	27	22	100	0	0	-
209	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	15	-
210	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	50	-
211	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	10	-
212	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	4	-
213	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	10	-
214	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	4	-
215	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	39	-
216	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	39	-
217	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
218	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
219	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
220	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
221	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
222	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
223	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
224	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
225	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
226	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
227	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
228	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
229	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
230	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
231	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
232	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
233	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
234	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
235	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
236	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
237	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
238	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
239	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
240	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
241	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
242	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
243	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
244	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
245	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
246	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
247	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
248	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
249	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
250	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
251	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	900	160	100	0	18	20	30	20	100	0	0	3	-
252	Kadavathur	TMC	16278	3.5	4520	180	13	6	5.5	20	90												

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SMW Implementation Status in the State both UDD and RDPR departments

Sl no	SWM parameters	Implementation status
1	Door to Door (D/D) waste collection. (Rule 15 (b) of SWM Rules 2016)	<u>Urban Development Department (UDD)</u> 6624 wards out of 6635 wards have 100% D/D waste collection. <u>Rural Drinking Water & Sanitation Department (RDW&SD)</u> Total Grama Panchayats (GPs) -6022 102 GPs have 100% D/D waste collection
2	Source segregation (Rule 15 (b) of SWM Rules 2016)	<u>UDD</u> 2729 wards have 100% source segregation 729 wards partial source segregation <u>RDW&SD</u> 55 GPs have 100% source segregation 47 GPs have partial source segregation
3	Land procurement for waste management. (Rule 11 (f) & 12 (a) of SWM Rules 2016)	<u>UDD</u> No of ULBs :279 No of ULBs having land for waste management: 215 (including 4 Joint Facilities) ULBs No of ULBs yet to procure land: 64 out of which No of ULBs identified land:34 No of ULB's proposal under verification: 16 No of ULBs in search of land : 10 NACs-4 <u>RDW&SD</u> Total GPs:6022 481 GPs have suitable land for processing & disposal
4	Waste processing & disposal facility. (Rules 15 (V) and (W) of SWM Rules 2016)	<u>UDD</u> <ul style="list-style-type: none"> Total waste generation: 11,085 TPD out of which 10108 tonnes TPD is collected and transported. Total MSW processed in major plants in Bruhat Bengaluru Mahangarapalike (BBMP), Shivamogga, Mysore, Mangalore, Belgavi along with partial processing in other ULBs to an extent of about 3700 TPD (33.37%). 407 TPD of compost is being generated

Annexure.....In the Affidavit
 Mr./MIS.....sworn to before me
 on this..... day of.....

NOTARY PUBLIC, BANGALORE

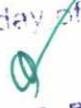
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		<ul style="list-style-type: none"> 94 ULBs have Sanitary Landfill Facility (SLF) <p>Out of approved 2516 works in 218 ULBs, Technical sanction has been obtained in for 1997 works and tender has been invited for 1540 works</p> <p><u>RDPR</u></p> <ul style="list-style-type: none"> 97 processing units have been developed , 93 units construction is under progress
4	Bulk waste management. (Rule 4 (6) & (7) of SWM Rules 2016)	<p><u>UDD</u></p> <ul style="list-style-type: none"> 5112 bulk waste generators identified generating about 1000 TPD of waste. 534 bulk waste generators are treating about 250 tonnes of bulk waste in house.
5	Levying of SWM user charges (Rule 15 (g) of SWM Rules 2016)	<p><u>UDD</u></p> <ul style="list-style-type: none"> Rs.102.46 Cr SWM service/user charges has been levied and collected in the State (2018-19 and 19-20) <p><u>RDW&SD</u></p> <ul style="list-style-type: none"> 102 GPs are collecting SWM user charges
6	Action plan for SWM in compliance with SWM Rules 2016. (Rule 15 (a) of SWM Rules 2016)	<p><u>UDD</u></p> <p>218 out of 279 have finalized integrated SWM DPRs under Swachh Bharat Mission for collecting, transporting, processing & disposal of 9159 tonnes of MSW with estimated DPR cost of 1501.31 Cr.</p> <p><u>RDW&SD</u></p> <p>481 GPs have finalised SWM DPRs and has been approved</p> <p>1000 GPs are being selected for the preparation of SWM DPRs.</p>
7	IEC activities (Rule 15 (zg) of SWM Rules 2016)	<p><u>UDD</u></p> <p>Is being carried out in all ULBs, Rs.1.7 Cr has been spent on IEC both at State & ULB level (in the last 3 months)</p> <p><u>RDW&SD</u></p> <p>IEC activities such as Kalajatha, drama ,Audio plays , distribution of brochures, post cards, street plays are being taken up at GP level</p>

Shilshilte
ಪರಿಷ್ಕರ ಅಭಿಯಂತರರು
ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ
ಬೆಂಗಳೂರು.


Executive Engineer
Directorate of Municipal Administration
Bangalore

Annexure.....In the Affidavit
Mr./Mrs.....sworn to before me
on this..... day of


NOTARY PUBLIC, BANGALORE.

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Case No.: O.A.No. 606 / 2019.

IN THE MATTER OF:

compliance of municipal solid waste
management, Rules 2016.
Versus

PROOF OF SERVICE

APPLICANT	no need service of parties
RESPONDENT NO.1	
RESPONDENT NO.2	
RESPONDENT NO.3	
RESPONDENT NO.4	
RESPONDENT NO.5	
RESPONDENT NO.6	
RESPONDENT NO.7	
RESPONDENT NO.8	
RESPONDENT NO.9	
RESPONDENT NO.10	